HARYANA VIDHAN SABHA

THE HARYANA LEGISLATIVE ASSEMBLY (SALARY, ALLOWANCES AND PENSION OF MEMBERS) ACT, 1975 AND RULES FRAMED UNDER SECTION – 9 THEREOF

(Amended upto 31st August, 2021)

HARYANA VIDHAN SABHA SECRETARIAT
CHANDIGARH

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THE HARYANA LEGISLATIVE ASSEMBLY
[SALARY[1] ALLOWANCES AND PENSION[2] OF MEMBERS]
ACT, 1975
(Haryana Act No. 2 of 1975)

(Received the assent of the Governor of Haryana on the 21st January, 1975, and first published for general information in the Haryana Government Gazette (Extraordinary), Legislative Supplement Part-1 of 22nd January, 1975 and further amended from time to time by Haryana Acts as per details given below:—

1. Amended by Haryana Act No.3 of 1975;
2. Amended by Haryana Act No. 24 of 1975;
3. Amended by Haryana Act No.22 of 1976;
4. Amended by Haryana Act No.6 of 1977;
5. Amended by Haryana Act No.19 of 1977;
6. Amended by Haryana Act No.20 of 1978;
7. Amended by Haryana Act No.13 of 1979;
8. Amended by Haryana Act No.16 of 1980;
9. Amended by Haryana Act No.17 of 1980;
10. Amended by Haryana Act No.18 of 1980;
11. Amended by Haryana Act No.31 of 1980;
12. Amended by Haryana Act No.37 of 1980;
13. Amended by Haryana Act No.8 of 1984;
14. Amended by Haryana Act No.9 of 1984;
15. Amended by Haryana Act No.7 of 1985;
16. Amended by Haryana Act No.11 of 1985;
17. Amended by Haryana Act No.5 of 1986;
18. Amended by Haryana Act No.19 of 1986;
19. Amended by Haryana Act No.20 of 1986;
20. Amended by Haryana Act No. 16 of 1988;
21. Amended by Haryana Act No. 8 of 1989;
22. Amended by Haryana Act No. 8 of 1990;
23. Amended by Haryana Act No.12 of 1990;
24. Amended by Haryana Act No.6 of 1991;
25. Amended by Haryana Act No.2 of 1993;
26. Amended by Haryana Act No.7 of 1994;
27. Amended by Haryana Act No.5 of 1995;
28. Amended by Haryana Act No.7 of 1997;
29. Amended by Haryana Act No. 16 of 1997;
30. Amended by Haryana Act No. 16 of 1998;
31. Amended by Haryana Act No. 5 of 1999;
32. Amended by Haryana Act No. 9 of 2002;

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[1] Substituted by Haryana Act No. 6 of 2011

[2] Substituted by Haryana Act 6 of 1977 and further substituted by Haryana Act No 6 of 2011

33. Amended by Haryana Act No. 8 of 2005;
34. Amended by Haryana Act No. 2 of 2006;
35. Amended by Haryana Act No. 13 of 2006;
36. Amended by Haryana Act No. 30 of 2006;
37. Amended by Haryana Act No. 5 of 2008;
38. Amended by Haryana Act No. 11 of 2008;
39. Amended by Haryana Act No. 13 of 2008;
40. Amended by Haryana Act No. 14 of 2008;
41. Amended by Haryana Act No. 6 of 2011;
42. Amended by Haryana Act No. 13 of 2011;
43. Amended by Haryana Act No. 19 of 2012;
44. Amended by Haryana Act No. 20 of 2013;
45. Amended by Haryana Act No. 11 of 2015;
46. Amended by Haryana Act No. 21 of 2016;
47. Amended by Haryana Act No. 9 of 2018;
48. Amended by Haryana Act No. 15 of 2019.

AN ACT

to provide for the [allowances and pension][1] of members of the Haryana Legislative Assembly

BE it enacted by the Legislature of the State of Haryana in the Twenty fifth Year of the Republic of India as follows:—

Short Title

1. This Act may be called the Haryana Legislative Assembly (Salary, Allowances and Pension of Members)[2] Act, 1975.

Definitions

2. In this Act, unless there is anything repugnant in the subject or context,—

(a) "Assembly" means the Haryana Legislative Assembly;

(b) "Committee" means a select committee or other committee of the Assembly and includes any committee appointed by the State Government for a purpose connected with the business of the Government;

(c) "Deputy Speaker" means the Deputy Speaker of the Assembly;

(d) "Leader of the Opposition" means the member of the Assembly who is for the time being recognized as such by the Speaker of the Assembly;

(e) "member" means a member of the Assembly other than a Minister, or the Speaker, or the Deputy Speaker;

(f) "meeting" means a meeting of the Assembly or of a committee thereof;

(g) "prescribed" means prescribed by rules made under this Act;

[3][(gg) "Schedule" means a Schedule appended to this Act; and]

(h) "Speaker" means the Speaker of the Assembly.

Salary

[4]["2A. Salary: There shall be paid to each Member a salary of [Forty][5] thousand rupees per mensum".]

Compensatory Allowance

3. (1) Subject to the conditions, herein contained, there shall be paid to each member from the date on which he takes oath a compensatory allowance "*at such rates as may be prescribed*".

(2) If a member—

(a) fails to attend at least ninety per centum of the total number of meetings held in any month, or

(b) elected during the course of a month fails to attend at least ninety per centum of the total number of meetings held in that month subsequent to the date on which he takes his oath,

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[1] Substituted by Haryana Act No. 6 of 1977.

[2] Substituted by Haryana Act 6 of 1977 and further substituted vide Notification No.Leg.8/2011, dated 13.04.2011

[3] Inserted vide Notification No.Leg.12/2018, dated 04.04.2018.

[4] Added vide Notification No.Leg.8/2011, dated 13.04.2011 w.e.f. 07.09.2010.

[5] Substituted vide Notification No.Leg.23/2013, dated 01.10.2013 w.e.f. 01.10.2013; and further substituted vide Notification No.Leg.25/2016, dated 16.09.2016 w.e.f. 01.04.2016.

he shall not for that month be paid any compensatory allowance other than an allowance [*at such rates as may be prescribed*][1] for every meeting actually attended by him as such member unless he satisfies the Secretary of the Assembly that he was prevented by reason of ill-health or any other sufficient cause from attending the required number of meetings:

Provided that no member who draws the compensatory allowance prescribed in this sub-section shall receive a sum greater than ninety per centum of the amount that would be due to him in any one month under sub-section(I) had he attended the requisite number of meetings.

[2][(3) "Wherein any month there have been no meetings or no meeting is held after the election of a member during the course of a month, the member shall be paid full compensatory allowance for such month"].

(4) Notwithstanding anything herein before contained, no compensatory allowance shall be paid to any member in respect of any period during which he was under legal detention [3][under any law other than the maintenance of Internal Security Act, 1971] for the time being in force.

[4]*["Explanation.* - For the purpose of this section, the term "member" shall not include the Leader of Opposition, Chief Parliamentary Secretary or Parliamentary Secretary"].

Constituency Allowance

[5][3A.—Notwithstanding anything contained in any other law for the time being Constituency Allowance in force, there shall be paid to each member a constituency allowance of [sixty thousand][6] rupees per mensem or as may be prescribed"].

"Explanation.—For the purposes of this section a member shall include the Chief Minister, a Minister, a Minister of State, a Deputy Minister, the Speaker, the Deputy Speaker, the Chief Parliamentary Secretary and a Parliamentary Secretary.

Sumptuary Allowance

[7][3B.—There shall be paid to each Member a Sumptuary Allowance of *[ten thousand*][8] rupees per mensem or as may be prescribed for time to time.]

Office Allowance

[9][3C. There shall be paid to each Member an office allowance of *[twenty five thousand]*[10] rupees per mensem or as may be prescribed]:

Provided that an office allowance to maintain office in his constituency/District shall be paid to the Leader of Opposition at such rate as is admissible to a Minister under the Haryana Salaries and Allowances of Ministers Act, 1970.]

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1 Substituted by Haryana Act No.16 of 1997 w.e.f. 01.08.1997

2 Substituted by Haryana Act No.16 of 1997 w.e.f. 01.08.1997.

3 Substituted by Haryana Act No.19 of 1997 w.e.f. 01.06.1975.

4 Added by Haryana Act No.5 of 1999 w.e.f. 08.03.1999.

5 Inserted by Haryana Act No.23 of 1975. .

6 Substituted vide Haryana Act No. 17 of 1980 w.e.f 01.04.1980; substituted vide Haryana Act No.7 of 1985 w.e.f. 18.04.1985; substituted vide Haryana Act No.16 of 1988 w.e.f. 01.04.1988; substituted vide Haryana Act No.8 of 1989 w.e.f. 01.03.1989; substituted vide Haryana Act No.8 of 1990 w,e,f 01.04.1990; substituted vide Haryana Act No.2 of 1993 w.e.f. 15.01.1993; substituted vide Haryana Act No.16 of 1997 w.e.f. 01.08.1997; substituted vide Haryana Act No.9 of 2002; substituted vide Haryana Act No.14 of 2008 w.e.f. 24.04.2008; substituted vide Haryana Act No.6 of 2011 w.e.f. 07.09.2010; substituted vide Haryana Act No.23 of 2013 and further substituted vide Haryana Act No. 21 of 2016 w.e.f. 01.04.2016.

7 Inserted vide Hryana Act No.16 of 1998 w.e.f. 31.07.1998.

8 Substituted vide Haryana Act No.14 of 2008 w.e.f. 24.04.2008; substituted vide Haryana Act No.6 of 2011 w.e.f. 07.09.2010 and further substituted vide Haryana Act No.21 of 2016 w.e.f. 01.04.2016.

9 Inserted vide Haryana Act No.16 of 1998 w.e.f. 31.07.1998.

10 Substituted vide Haryana Act No.6 of 2011 w.e.f. 07.09.2010; substituted vide Haryana Act No.20 of 2013 w.e.f. 01.10.2013 and further substituted vide Haryana Act No.21 of 2016 w.e.f. 01.04.2016.

Secretarial Allowance

[1][3D. A member shall be entitled to secretarial allowance at the rate of [*fifteen thousand*][2] rupees per mensem which the Haryana Vidhan Sabha Secretariat may pay to the person to be notified by the member to the Secretariat to work as his/her Secretary:

Provided that the person so notified by the member shall render assistance to the member at his pleasure:

Provided further that no member who has been holding office of Chief Minister/ Deputy Chief Minister / Minister / Deputy Minister / Speaker / Deputy Speaker / Chief Parliamentary Secretary/Parliamentary Secretary and retains Special Assistant Personal shall draw such allowance."]

Special Provision regarding Leader of Opposition

4. (1) In addition to the allowances payable under this Act, the Leader of the Opposition shall be entitled to receive ["a salary of [*sixty thousand rupees*][3] per mensem and a sumptuary allowance and a constituency allowance at such rates as may be prescribed"].

(2) He shall also be entitled without payment of rent to the use of a furnished residence at the headquarters of the State Government throughout his term of office and no charge shall fall on him personally in respect of the maintenance of such residence or in lieu of such residence, shall be entitled to be paid such allowance not exceeding five hundred rupees per mensem as the State Government may determine.

[4][(2A) He shall also be entitled to a conveyance allowance at the rate of *[ten thousand rupees]*[5] per mensem or in lieu thereof a State car the expenses on the maintenance and propulsion of which shall be borne by the State Government subject to such restrictions as may be imposed by the State Government from time to time for the use of State cars by the Ministers:

Provided that the maintenance and propulsion expenses of the State car in use by him shall not be subject to the limit of *[ten thousand rupees]*[6] per mensem.

(2B) He shall further be provided with a telephone at his residence at the headquarters of the State Government, at the expense of the State Government, subject to such restrictions as may be imposed by the State Government, from time to time, for the use of residential telephones by the Minister].

[7](2C) He shall further be entitled to stationery and stamps or incur expenditure thereon upto the value of not more than two thousand and four hundred rupees per annum.

(2D) He shall also be entitled, while on tour, to daily allowance, as admissible to a Minister.

No daily allowance to leader of Opposition for Committee Meeting

(2E) Notwithstanding anything to the contrary contained in this Act, the Leader of the Opposition shall not be entitled to daily allowance for attending meetings of the committees of the Haryana Legislative Assembly.]

(3) He shall further be provided with the following staff, namely:—

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1 Inserted vide Haryana Act No.8 of 2005 w.e.f. 13.07.2005; substituted vide Notification No.Leg.8/2011, dated 13.04.2011 w.e.f. 07.09.2010 and further substituted vide Notification No.Leg./18/2015, dated 18.09;.2015.

2 Substituted vide Haryana Act No.6 of 2011 w.e.f. 07.09.2010; substituted vide Haryana Act No.23 of 2013 w.e.f. 01.10.2013 and further substituted vide Haryana Act No.18 of 2015 w.e.f. 18.09.2015.

3 Substituted vide Haryana Act No16 of 1988 w.e.f. 01.04.1988; substituted vide Haryana Act No.2 of 1993 w.e.f.15.01.1993; substituted vide Haryana Act No.16 of 1997 w.e.f. 01.08.1997; substituted vide Haryana Act No. 16 of 1998 w.e.f. 31.07.1998; substituted vide Haryana Act No.2 of 2006 w.e.f. 13.01.2006; substituted vide Haryana Act No.14 of 2008 w.e.f. 24.04.2008; substituted vide Haryana Act No.6 of 2011 w.e.f. 07.09.2010; and further substituted vide Haryana Act No.20 of 2013 w.e.f. 01.10.2013.

4 Insterted vide Haryana Act No.37 of 1980 w.e.f. 01.07.1980.

5 Substitited vide Haryana Act No.16 of 1997 w.e.f. 1997; and further substituted vide Haryana Act No.16 of 1998 w.e.f. 31.07.1998.

6 Substituted vide Haryana Act No.16 of 1997 w.e.f. 01.08.1997.

7 Inserted vide Haryana Act No.8 of 1984.

(i) a personal assistant; and

(ii) a peon

Liability to pay income tax

(4) The salary and allowance referred to in [sub-section, (1), (2) and (2A)][1] respectively shall be exclusive of the tax payable in respect thereof under any law relating to income-tax for the time being in force and such tax shall be borne by the State Government.

Explanation: - For the purposes of this sub-section, the salary and allowance received by the Leader of the Opposition, during; any financial year shall be deemed to be his only income for that financial year.

Other Allowances

[2][5(1) Subject to such conditions and limitations as may be imposed by rules made under this Act, there shall be paid—

(a) to the Speaker and the Deputy Speaker such travelling and halting allowances [as admissible to a Minister][3]; and

(b) to each member—

(i) such Travelling allowances as may be prescribed;

Halting Allowance to Member

(ii) a halting allowances [4]["at the rate of *[two thousand]*[5] rupees per day maximum 15 days in a month or as may be prescribed"] per day for each day of attendance at meeting of the Assembly or committee or in respect of journeys under taken under the orders of the Speaker for any other business anywhere connected with his duties as a member:

[6][* **********]

Provided that if a member has been ordered to absent himself from a meeting or meetings of the Assembly under the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly for the time being in force, he shall not be entitled for such period of absence to the allowance:

Provided further that a member shall also be entitled to halting allowances,—

(1) where he arrives for attending a meeting of the Assembly one or two days earlier to the date of such meeting, or departs from the place of such meeting one or two days immediately after the date on which the Assembly is adjourned *sine die*, for such one or two days as the case may be, of arrival and departure; and

(2) where he arrives for attending a meeting of a committee one day earlier to the date of such meeting, or departs from the place of such meeting one day immediately after the conclusion of the business of the committee, for such one day of arrival and departure;

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[1] Substituted vide Haryana Act No.37 of 1980 w.e.f. 01.07.1980.

[2] Section 5 renumbered as sub section (1) by Haryana Act No.16 of 1980 vide notification dated 15.04.1980.

[3] Substituted vide Haryana Act No.9 of 2002.

[4] Inserted vide Haryana Act No.21 of 2016 w.e.f. 01.09.2016.

[5] Inserted vide Haryana Act No.24 of 1975; substituted vide Haryana Act No.9 of 1984; substituted vide Haryana Act No.8 of 1989 w.e.f. 01.03.1989; substituted vide Haryana Act No.2 of 1993 w.e.f. 15.01.1993; substituted vide Haryana Act No.7 of 1997 w.e.f. 01.04.1997; substituted vide Haryana Act No.16 of 1997 w.e.f. 01.08.1997; substituted vide Haryana Act No.9 of 2002 w.e.f. 12.04.2002; substituted vide Haryana Act No.2 of 2006 w.e.f. 13.01.2006; substituted vide Haryana Act No.13 of 2008 w.e.f. 24.04.2008; substituted vide Haryana Act No.6 of 2011 w.e.f. 07.09.2010; and further substituted vide Haryana Act No.21 of 2016 w.e.f. 01.09.2016.

[6] Omitted vide Haryana Act No.24 of 1975.

(iii) an incidental allowance *[at the rate as may be prescribed]*[1] for the day of departure from and incidental allowance *[at the rates as may be prescribed*][2] per day for the day of arrival at the usual place of residence of the member when he leaves his usual place of residence to attend a meeting and returns thereto after the meeting.

Explanation.—A break of less than four days between two successive meetings of the Assembly or committee shall be deemed to be a day or days of attendance for a member who does not leave the place of the meeting during such break:

Break Less than four days

Provided that nothing in this section shall entitle the Speaker or the Deputy Speaker or any member to any travelling or halting allowance if such person ordinarily resides or carries on business at any place within five miles of the place at which his attendance is required in connection with his duties as Speaker or Deputy Speaker or member, as the case may be.

Section 5 (i) 5 KM

[3][(2) Nothing in sub-section (1) shall debar a member from claiming halting allowance under that sub-section for the day of the meeting merely on the ground that the meeting was adjourned for want of quorum or cancelled for any reason whatsoever, if the member came to know of such adjournment or cancellation after arriving at the place of the meeting.]

Want of Quorum

6(i) A member shall be entitled to such residential accommodation on concessional rates at the place of sitting of the Assembly as may be prescribed.

Amenities

[4][(2) Every member shall at the expense of the State Government be provided with a [telephone and one mobile phone][5], at his option either at his permanent place of residence or at Chandigarh or if for any reason such facility can not be provided at such place or at any other place specified by the member.]

Telephone and Cell phone

[6][(3) A member provided with a *telephone and one mobile phone* under sub-section (2) shall be, paid an allowance of [7][rupees fifteen thousand] per mensem or as may be prescribed]

[8]*[Explanation:* - For the purpose of sub-sections (2) and (3), a member shall include the Chief Minister, a Minister, a Minister of State, a Deputy Minister, the Speaker, the Deputy Speaker, the Chief Parliamentary Secretary and a Parliamentary Secretary.]

7.(1) Every member shall be provided with—

[9]["(a) the facility of free travel which shall entitle him (including members of his/her family) to travel to [10][any place in India or outside India] through any mode of transport. He shall be reimbursed the actual expenses incurred by him/her for undertaking such journey subject to a "maximum of [11](three lac rupees per annum)."]

Free Transit Facility

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1 Substituted by Haryana Act No.16 of 1997 w.e.f. 01.08.1997.

2 Substituted by Haryana Act No.16 of 1997 w.e.f. 01.08.1997.

3 Inserted vide Haryana Act No.16 of 1980.

4 Substituted vide Haryana Act No.37 of 1980; substituted vide Haryana Act No.16 of 1998 w.e.f. 31.07.1998; and further substituted vide Haryana Act No.20 of 2013 w.e.f. 01.10.2013

5 Substituted vide Act No,.21 of 2016 w.e.f. 01.04.2016.

6 Substituted vide Haryana Act No.16 of 1998 w.e.f. 31.07.1998; and further substituted vide Haryana Act No.20 of 2013 w.e.f. 01.10.2013.

7 Substituted vide Haryana Act No.9 of 2002 w.e.f. 12.05.2002..

8 Added vide Haryana Act No.24 of 1975 and further substituted vide Haryana Act No.20 of 2013 w.e.f. 01.10.2013.

9 Substituted vide Haryana Act No.7 of 1997 w.e.f. 01.04.1997; substituted vide Haryana Act No.20 of 2013 w.e.f. 01.10.2013.

10 Substituted vide Haryana Act No.16 of 1997 w.e.f. 01.08.1997.

11 Substituted vide Haryana Act No.16 of 1998 w.e.f. 31.07.1998, substituted vide Haryana Act No.9 of 2002 w.e.f. 12.04.2002; substituted vide Haryana Act No.13 of 2006 w.e.f. 17.02.2006; and further substituted vide Haryana Act No.21 of 2016 w.e.f. 01.04.2016.

[1][(b) (i) two free non-transferable passes which shall entitle him/her and his wife or any other person accompanying him to travel at any time by any public service vehicle of Haryana State Transport Undertaking, including air-conditioned coach; and

(ii) one free non-transferable pass which shall entitle him/her to travel at any time within the State of Haryana or the Union Territory of Delhi or the Union Territory of Chandigarh by any public service vehicle of the Pepsu Road Transport Corporation:

Explanation 1. - For the purposes of clause (b) a journey shall be deemed to be a journey within the State of Haryana or the Union Territories of Delhi or Chandigarh, where the place of commencement of the journey and the destination thereof are situated in such State or any such Union Territory, or the place of commencement is situated in such State or any such Union Territory, or the place of commencement is situated in such State and the destination in any such Union Territory, or the place of commencement is situated in one such Union Territory and the destination in another such Union Territory, notwithstanding that the territory of any other State or Union Territory intervenes.

[2]*[Explanation II.* - For the purposes of this sub-section a member shall include the Chief Minister, a Minister, a Minister of State, a Deputy Minister, the Speaker, the Deputy Speaker, the Chief Parliamentary Secretary and a Parliamentary Secretary.]

(2) The free passes issued to a member under sub-section (1) shall be valid for the term of his office and on the expiration of such term such passes shall be surrendered by him to the Secretary of the Assembly.

(3) Nothing in this section shall be construed as disentitling a member to any travelling allowance to which he is otherwise entitled under the provisions of this Act or the rules made thereunder.

Pension to Ex-Members

[3][7A (1) (a) Pension of every person, who on the date of the commencement of this amending Act, is a pensioner under the parent Act or would have been a pensioner but for the application of sub-section (2) of this section, shall be, consolidated by merging pension, additional pension, dearness pension and dearness relief @ 245% as on 1st January, 2016, and rounded off to the nearest multiple of 100. Out of this consolidated amount-

(i) The first fifty thousand rupees shall be treated as revised pension for the first term;

(ii) For the period exceeding 1st term, two thousand rupees for each year or part thereof shall be added in the pension of first term, the resultant figure shall be treated as revised pension from the 1st January, 2016;

(iii) The remaining amount shall be treated as dearness relief(fixed), as per the Table in the Schedule A'

(b) Such person shall be entitled to draw either-

(i) dearness relief (fixed)' or

[1] Substituted vide Haryana Act No.13 of 1979 and further substituted vide Haryana Act No.19 of 2012 w.e.f. 13.09.2012.

[2] Substituted vide Haryana Act No.23 of 1975 and shall be deemed to have always been substituted.

[3] Substituted vide Haryana Act No.9 of 2018

(ii) dearness relief at prevailing rate prescribed for post 2016 pensioners of State Government,

Whichever is more ;

(c) a person who completes his first term after the 1st January, 2016 and becomes eligible to draw pension, shall be entitled to a pension of fifty thousand rupees per month even if the period of the first membership falls less than the term of five years. The dearness relief on pension to such person shall be admissible equal to the rate admissible to post 2016 pensioners of State Government.

Note:- For any additional period exceeding the first term, pension @ two thousand rupees per month for each year or part thereof shall be added in the pension of first term, as per the Table in the schedule B:

Provided that the family pension shall be admissible, as may be prescribed, to the surviving spouse and after his or her death to the eligible children (upto the age of eighteen years) of deceased member, who had been drawing pension under this Act.

Family Pension

Explanation: "Post 2016 pensioners" means a person who retired from Government service on or after the 1st January, 2016 and is drawing monthly pension from the State Government.",]

[1][(1-A) No person shall be admissible under sub-section (1) [2][to a member in respect of the term and during the period for which he is disqualified] under the Representation of the People Act, 1951. [* * * * * * * * *][3]

[4] [* * * *]

[5] [* * * *]

(2) Where any person entitled to pension under sub-section (I) -

(i) is elected to the office of the President or Vice-President or is appointed to the office of the Governor of any State or the Administrator of any Union Territory; or

(ii) becomes a member of the council of States or the House of the People or any legislative Assembly of a State or Union territory or any legislative Council of a State of the Metropolitan Council of Delhi constituted under section 3 of the Delhi Administration Act, 1966; or

[6](iii) is employed on a salary under the Central Government or any State Government or any Corporation owned, or controlled by the Central Government or any State or any local authority or becomes otherwise entitled to any remuneration from such Government, corporation or local authority.

such person shall not be entitled any pension under sub-section (I) for the period during which he continues to hold such office or as such member, or is so employed, or continues to be entitled to such remuneration :

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1 Inserted by Haryana Act No.20 of 1978 w.e.f. 08.04.1977.

2 Substituted by Haryana Act No.18 of 1980 w.e.f. 08.04.1977.

3 Omitted "or any other law for the time being in force" by Haryana Act No.10 of 2007 w.e.f. 01.03.1991.

4 Omitted vide Haryana Act No.16 of 1998 w.e.f. 31.07.1998.

5 Inserted vide Haryana Act No.6 of 1991 w.e.f. 23.04.1991 and omitted vide Haryana Act No.16 of 1997 w.e.f. 01.08.1997.

6 Inserted vide Haryana Act No.5 of 1999 w.e.f. 08.03.1999.

Provided that where the salary payable to such person for holding such officer or being such member or so employed, or where the remuneration referred to in clause (iii) payable to such person, is, in either case, less than the pension payable to him unders ub-section (I), such person shall be entitled only to receive the balance as pension under that sub-section.

[1] [3] Where any person entitled to pension under sub-section (I) is also entitled to any other pension, such person shall be entitled to receive the pension under sub-section (I) in addition to such other Pension.]

[2][Explanation.—* * * *]

[3] [* * * * *]

[4] [* * * * *]

[5][(4) In this section a member means a person who after the commencement of the Constitution of India.

(a) has been a member of –

(i) the Haryana Legislative Assembly; or

(ii) the Punjab Legislative Assembly; or

(iii) the Haryana Legislative Council; or

(iv) The Legislative Assembly of the erstwhile State of Patiala and East Punjab States Union; or

(v) Partly as a member of the one and partly as a member of the other representing any of the territories of the State of Haryana as formed by section 3 of the Punjab Reorganization Act, 1996 and who is ordinarily resident of the said territories.]

[6][(b) *]

[7][(5) *]

Medical Facility to certain Persons

[8][7B. *]

Free Travelling Facility to certain persons

[9] [7C. - Every person who is entitled to Pension under this Act shall be provided with—

(a) one free non transferable pass which shall entitle him/her to travel at any time by any public service vehicle of the Haryana State Transport Undertaking including air-conditioned coach ;

(b) one free non-transferable pass which shall entitle him/her to travel at any time within the State of Haryana or the Union Territory of Delhi of the Union Territory of Chandigarh by any public service vehicle of the Pepsu Road Transport Corporation:

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1 Substituted vide Haryana Act No.16 of 1997 w.e.f. 01.08.1997.

2 Omitted vide Haryana Act No.20 of 1978 w.e.f. 08.04.1978.

3 Added vide Haryana Act No.20 of 1978 w.e.f. 08.04.1997 and further omitted vide Haryana Act No.20 of 1986.

4 Added vide Haryana Act No.11 of 1987 and further omitted vide Haryana Act No.16 of 1997.

5 Inserted vide Haryana Act No.20 of 1978 w.e.f. 08.04.1997 and further substituted by Haryana Act No.20 of 1986.

6 Omitted vide Haryana Act No.21 of 2016.

7 Inserted vide Haryana Act No.20 of 1978 w.e.f. 08.04.1977 and further omitted vide Haryana Act No.20 of 1986.

8 Inserted vide Haryana Act No.31 of 1980 and further omitted vide Haryana Act No.19 of 1986.

9 Inserted vide Haryana Act No.5 of 1986 and further added vide Haryana Act No.19 of 2012 w.e.f. 13.09.2012.

(c) Journey by deluxe vehicle

[1]*Explanation.* - For the purposes of clause (b), a journey shall be deemed to be a journey within the State of Haryana or the Union Territories of Delhi or Chandigarh, where the place of commencement of the journey and the destination thereof are situated in such State or any such Union Territory, or the place of commencement is situated in such State and the destination in any such Union Territory, or the place of commencement is situate in one such Union Territory and the destination in another such Union Territory, notwithstanding that the territory of any other State of Union Territory intervenes;

[2][(c) [Special Travelling Allowance][3] of such an amount not exceeding ten thousand rupees per month that would make the sum of monthly pension, dearness relief and the said amount equal to one lakh rupees for journey by himself or his family members anywhere in India.]

Liability to pay Income Tax

8. The member's allowances referred to in this Act, shall be exclusive of the tax payable in respect thereof under any law relating to income-tax for the time being in force, and such tax shall be borne by the State Government.

Explanation.—For the purpose of this section, [4][the allowances received by the Member and the salary and allowances received by him as a Minister as defined in section 2 of the Haryana Salaries and Allowances of Ministers Act, 1970,] during any financial year shall be deemed to be his only income for that year.

[8A. Recovery of Government dues.—If any person to whom any amount is admissible under this Act. has not paid to the State Government any amount payable by him/her on account of any facility provided to him/her by the State Government in his capacity as a Minister, Leader of Opposition, Speaker, Deputy Minister, Deputy Speaker, Chief Parliamentary Secretary, Parliamentary Secretary or Member, then notwithstanding anything contrary contained in the sanction letter, agreement or mortgage deed, the amount so due from him, may be recovered from the amount admissible to him under this Act and if no amount is admissible or the amount so admissible is insufficient, in that case, the amount so due, shall be recovered from his or his legal representatives as arrears of land revenue.

Explanation.—For the purpose of this section, the word "facility" means facility of whatever nature and includes house/flat building/purchase advance, motor car advance, medical advance, rent of Government accommodation, State car, telephone/mobile phone or hospitality charges given under the provisions of the Haryana Legislative Assembly (Allowances and Pension of Members) Act, 1975 (2 of 1975), the Haryana Legislative Assembly (Facilities to Members) Act, 1979 (9 of 1979), the Haryana Salaries and Allowances of Minister Act, 1970 (3 of 1970), the Haryana Legislative Assembly Speaker's and Deputy Speaker's Salaries and Allowances Act, 1975 (3 of 1975) and the Haryana Legislative Assembly (Medical Facilities to Member) Act, 1986 (19 of 1986) and rules made thereunder or instructions issued, from time to time.".]

Power to make Rules

9.(1) The Speaker may make rules for carrying out the purposes of this Act.

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[1] Substituted vide Haryana Act No.22 of 1976 and shall always be deemed to have been substituted.

[2] Inserted vide Haryana Act No.9 of 2018 w.e.f. 04.04.2018.

[3] Substituted vide Corrigendum dated 13.04.2018.

[4] Substituted vide Notification No.29-HLA of 1976/47, dated 01.07.1976 (Act No.22 of 1976) and shall always be deemed to have been substituted.

(2) In particular and without prejudice to the generality of the foregoing power, the Speaker may make rules in respect of the following matters, namely :—

(a) any matter which is required by this Act to be prescribed;

(b) the rates on and the circumstances under which travelling and halting allowances may be drawn and the circumstances under which such allowances may be withheld;

(c) the manner in which distances between any two places should be calculated for the purposes of travelling allowance;

(d) the shortest available route by which a journey can be performed;

(e) the form in which claims 3 may be presented, the method of scrutiny of claims and the authorities by and the manner in which such claims may be certified and paid;

(f) provision for residential accommodation of members;

(g) provision for residential Travelling passes by Rail or Road Transport;

(gg) the form in which certificates if any shall be furnished by any person for the purpose of claiming any pension under this Act; and

(h) any other matter connected with or incidental to matters aforesaid.

(3) Until such rules come into force, all matters of detail not covered by this Act, shall be governed by the Rules hitherto in force for the payment of allowances to Members, so far as they are applicable.

Interpretation

10. If any question arises as to the interpretation of this Act or of the Rules made thereunder, the matter shall be referred to the Speaker whose decision shall be final.

Repeal

11. The Punjab Legislative Assembly (Allowances of Members) Act, 1942 (Punjab Act 4 of 1942) in its application to the State of Haryana is hereby repealed.

[1]Schedule 'A'

[See Section 7-A(1)(a)(iii)

For Pensioners who have already completed one term before 1st January, 2016

Sr. No.	Length of membership	Revised pension of first term w.e.f. 01.01.2016	Pension to be added @ 2000/- for each year or part thereof for the period subsequent to first term	Total of revised Pension w.e.f. 01.01.2016	Dearness Relief (Fixed)(i.e. Existing emoluments of pension minus revised pension)	Existing/Prerevised emoluments rounded to nearest 100 (Pension + additional Pension +Dearness Pension+dearness Relief as on 1-1-2016
1.	1st term	50000	0	50000	1800	51800
2.	1st+1 Year	50000	2000	52000	7500	59500
3.	1st+ 2Year	50000	4000	54000	13300	67300
4.	1st+ 3Year	50000	6000	56000	19000	75000
5.	1st+ 4Year	50000	8000	58000	24800	82800
6.	1st+ 5Year	50000	10000	60000	30600	90600
7.	1st+ 6Year	50000	12000	62000	36300	98300
8.	1st+ 7Year	50000	14000	64000	42100	106100
9.	1st+ 8Year	50000	16000	66000	47900	113900
10.	1st+ 9Year	50000	18000	68000	53600	121600
11.	1st+ 10Year	50000	20000	70000	59400	129400
12.	1st+ 11Year	50000	22000	72000	65100	137100
13.	1st+ 12Year	50000	24000	74000	70900	144900
14.	1st+ 13Year	50000	26000	76000	76700	152700
15.	1st+ 14Year	50000	28000	78000	82400	160400
16.	1st+ 15Year	50000	30000	80000	88200	168200
17.	1st+ 16Year	50000	32000	82000	94000	176000
18.	1st+ 17Year	50000	34000	84000	99700	183700
19.	1st+ 18Year	50000	36000	86000	105500	191500
20.	1st+ 19Year	50000	38000	88000	111200	199200
21.	1st+ 20Year	50000	40000	90000	117000	207000
22.	1st+ 21Year	50000	42000	92000	122800	214800
23.	1st+ 22Year	50000	44000	94000	128500	222500
24.	1st+ 23Year	50000	46000	96000	134300	230300
25.	1st+ 24Year	50000	48000	98000	140100	238100
26.	1st+ 25Year	50000	50000	100000	145800	245800

[1] Added vide Notification No.Leg.12/2018, dated 04.04.2018.

[1]Schedule 'B'

[See Section 7-A(1)(c)]

For Pensioners who completes first term after 1st January, 2016

Sr. No.	Length of membership in terms	Revised Pension	Pension to be added @ 2000/- for each year or part thereof for the period subsequent to first term	Total Pension	Dearness Relief at the rate(s)prescribed from time to time for State Govt. post-2016 Pensioners
1.	1st term	50000	0	50000	01.01.2016=@ 0%
2.	1st+1 Year	50000	2000	52000	01.07.2016=@2%
3.	1st+ 2Year	50000	4000	54000	01.01.2017= @3%
4.	1st+ 3Year	50000	6000	56000	01.07.2017=@ 5%
5.	1st+ 4Year	50000	8000	58000	
6.	1st+ 5Year	50000	10000	60000	
7.	1st+ 6Year	50000	12000	62000	
8.	1st+ 7Year	50000	14000	64000	
9.	1st+ 8Year	50000	16000	66000	
10.	1st+ 9Year	50000	18000	68000	
11.	1st+ 10Year	50000	20000	70000	
12.	1st+ 11Year	50000	22000	72000	
13.	1st+ 12Year	50000	24000	74000	
14.	1st+ 13Year	50000	26000	76000	
15.	1st+ 14Year	50000	28000	78000	
16.	1st+ 15Year	50000	30000	80000	
17.	1st+ 16Year	50000	32000	82000	
18.	1st+ 17Year	50000	34000	84000	
19.	1st+ 18Year	50000	36000	86000	
20.	1st+ 19Year	50000	38000	88000	
21.	1st+ 20Year	50000	40000	90000	
22.	1st+ 21Year	50000	42000	92000	
23.	1st+ 22Year	50000	44000	94000	
24.	1st+ 23Year	50000	46000	96000	
25.	1st+ 24Year	50000	48000	98000	
26.	1st+ 25Year	50000	50000	100000	

[1] Added vide Notification No.Leg.12/2018, dated 04.04.2018.

THE HARYANA LEGISLATIVE ASSEMBLY
(ALLOWANCES OF MEMEBRS) RULES, 1976.

THE HARYANA LEGISLATIVE ASSEMBLY (ALLOWANCES OF MEMEBRS) RULES, 1976.

THE HARYANA LEGISLATIVE ASSEMBLY (ALLOWANCES OF MEMEBRS) RULES, 1976.

(Made by the Speaker, Haryana Legislative Assembly, under section 9 of the Haryana Legislative Assembly (Allowances and Pension of Members) Act, 1975, *vide* Haryana Vidhan Sabha Secretariat Notification No.14-A, dated 13.01.1976 and further amended from time to time *vide* Notification as under:—

1. No. CA/TA (Genl.)/53/72-79/65, dated 17-9-1979;
2. No. TA/53 (Genl.)/80/96, dated 31-12-1980;
3. No. TA-53 (Genl.)/82/1, dated 11/14-1-1982;
4. No. CA-97/85/3, dated 23-1-1985;
5. No. TA-53 (Genl.)/85/46, dated 29-7-1985;
6. No. TA-2 (Rail) 85/35, dated 30-4-1987;
7. No. TA-83 (Genl.) 90/69, dated 7-8-1990;
8. No. 83-TA (Genl.) 90/3, dated 1-2-1991;
9. No. 83-TA (Genl.) 93/15, dated 12-3-1993;
10. No. 83-TA (Genl.) 93/27, dated 21-4-1993;
11. No. 83-TA (Genl.) 95/46, dated 11-10-1996;
12. No. 83-TA (Genl.) 97, dated 23-4-1997;
13. No. 83-TA (Genl.) 97/130, dated 21-7-1997;
14. No. 83-TA (Genl.) 97/140, dated 14-8-1997;
15 No. 83-TA(Genl.)97/159 dated 1-8-1997;
16. No. 83-TA (Genl.) 98/54, dated 11-8-1998;
17. No. 83-TA (Genl.) 98/59, dated 30-9-1998;
18. No. 83-TA (Genl.) 98/62, dated 2-12-1998;
19. No. 83-TA (Genl.) 99-1, dated 9-2-2000;
20. No. 115-CA/2000/49, dated 28-6-2001;
21. No. 105-TA (Genl.)-2002-34, dated 2-7-2002;
22. No. 105-TA (Genl.) 2002/54, dated 4-9-2002;
23. No. 105-TA 2002/47, dated 20-6-2003;
24. No. 105-TA (Genl.) 2002/48, dated 23-6-2003;
25 No. 83-TA (Genl.) 2005/54, dated 12-9-2005;
26. No. 115-CA /2005/57, dated 21-10-2005;
27. No. 83-TA (Genl.) 2006/26, dated 2-3-2006;
28. No. 83-TA (Genl.) 2006/29, dated 17-3-2006;
29. No. 115-CA /2008/40, dated 10-4-2008;
30. No. 115-CA /2008/54, dated 30-4-2008;
31. No. 83-TA (Genl.) 2008/58, dated 20-5-2008;

32. No. TA-83 (Genl.) 2008/64, dated 22-7-2008;
33. No. 115-CA /TA/2010/64, dated 22-12-2010;
34. No. 115-CA /TA/2011/42, dated 23-6-2011;
35. No. 115-CA /TA/2012/41, dated 12-6-2012;
36. No. 115-CA /TA/2012/7, dated 27-2-2013;
37. No. 115-CA /TA/2013-14, dated 7-8-2013;
38. No. 115-CA /TA/2013-14, dated 18-12-2013;
39. No. 115-CA /TA/2013-14, dated 24-12-2013;
40. No.1, dated 23.02.2016; and
41. No.115-CA /TA/2016-17/115, dated 02.11.2016;

THE HARYANA LEGISLATIVE ASSEMBLY (ALLOWANCES OF MEMEBRS) RULES, 1976.

Short Title

1. These rules may be called the Haryana Legislative Assembly (Allowances of Members) Rules, 1976.

Definitions

2. (1) In these rules unless the context otherwise requires:—

(a) "Act" means the Haryana Legislative Assembly (Allowances and Pension of members) Act, 1975;

(b) "Chief Public Office" means;

i)	at the headquarters of a District	the court of the Deputy Commissioner
ii)	at a Cantonment	the Court of a Cantonment Magistrate;
iii)	at an outpost or tehsil	the Court of the Officer-in Charge tehsil of the outpost or tehsil; and
iv)	at all other places	the Police Station or if there be no Police Station, the Post Office or if there be no Post Office, thepoint so declared for the purposes of these rules, by the Speaker;

(c) "Secretary" means the Secretary of the Haryana Legislative Assembly.

"(d) 'Drawing and Disbursing Officer' means an officer not below the rank of Under Secretary as may be authorised by the Secretary to perform all or any of the functions of the Drawing and Disbursing Officer subject to such directions as may be given by him from time to time.".

(2) Works and expressions used in these rules and not defined therein shall have the meanings assigned to them in the Act.

3. The Speaker shall be entitled to travelling allowance for the journeys mentioned below on the same scale as is admissible to a Minister:-

(a) from his/her place of residence at the venue of the Assembly when proceedings to join office and back to his normal place of residence after relinquishment of office;

(b) (i) from Chandigarh to his constituency or district headquarters at the end of each session of the Assembly and for the return journey to Chandigarh;

(ii) from Chandigarh to his constituency or district headquarters when the Assembly is adjourned for two or more days and for the return journey after the period of break and from Chandigarh

to his constituency or district headquarters and back twice a month after adjournment of the house *sine die*;

(c) to attend a conference of a committee of Presiding Officers of Legislative Bodies in India or for a visit to the venue of some other Legislative Body to study its procedure, working and organization:

Provided that for journey undertaken by him outside India in the discharge of his official duties, he shall be entitled to such travelling and daily allowances as the State Government may, in each case determine;

(d) to attend or participate in any public function or any function arranged by the Central Government or any State Government or any local or statutory authority or to receive a civic address or for attending public meetings or for visiting sites or place of Development or constructive activities undertaken by the Central Government or any State Government or by any body financed partly or wholly by the Central Government or any State Government or for any other function or purpose which he may deem proper ;

(e) in the event of a change of the Headquarters of the Assembly a journey from his Home or from the old headquarters of the Assembly in case he is residing there at the time of the move to the new headquarters of the Assembly ; and

(f) such other journey as may be certified by the Speaker to have been performed in the discharged of duty.

Halting Allowance to Speaker

4. The Speaker shall be entitled to halting allowance at the same rates and on the same conditions as daily allowances to a Minister.

Advance to travelling and halting allowance to Speaker

5. There may be paid to the Speaker an advance of travelling allowance and halting allowance admissible to him under these rules.

Travelling and halting allowance to Deputy Speaker

6.(1) The Deputy Speaker shall be entitled to travelling allowance for journeys mentioned below on the same scale [as is admissible to a Minister][1]:-

(a) from his/her place of residence at the venue of the Assembly when proceedings to join office and back to his normal place of residence after relinquishment of office;

(b) (i) from Chandigarh to his constituency or district headquarters at the end of each session of the Assembly and for the return journey to Chandigarh;

(ii) from Chandigarh to his constituency or district headquarters when the Assembly is adjourned for two or more days and for the return journey after the period of break and from Chandigarh to his constituency or district headquarters and back twice a month after adjournment of the house *sine die*;

(c) for journey performed by him under the orders of the Speaker—

(i) to attend the conference of Presiding Officers of Legislative Bodies in India;

(ii) to attend to any other business connected with his duties as Deputy Speaker; and

[1] Substituted vide Notification No.105-TA (Gen.) 2002/34, dated 07.07.2002 w.e.f. 12.04.2002.

(iii) to attend any State function or to preside over any other public function in his capacity as Deputy Speaker.

(2) The Speaker may also allow the Deputy Speaker to travel by air to save time, in which case he shall be entitled to travelling allowance for such journey by air on the same scale as is admissible to a Government servant of first grade entitled to travel by air.

(3) The Deputy Speaker shall be entitled to halting allowance at the same rates and on the same conditions [2][as is admissible to a Minister].

Adjustment of distance travelled by State Car

[3][7. ** ** ** ** ** **]

Travelling Allowance to Chairman of Committee

8. A Chairman of a committee constituted under the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly shall be entitled to travelling allowance at the same rates as prescribed in sub-rule (1) of rule 9 for journeys performed by him under orders of the Speaker for attending a conference of Chairmen of the Corresponding Committees of Legislative Bodies in India.

Travelling Allowance to Members

9. (1) Subject to the Proviso to section 5 of the Act there shall be paid travelling allowance to each member in respect of every journey performed by him/her for the purpose of attending a session of the Assembly or a meeting of a committee or for the purpose of attending to any other business under orders of the Speaker connected with his duties as member from his usual place of residence to the place where the session or the meeting is held or the other business is to be transacted and for the return journey from such place to his usual place of residence,-

[4][(a) If a member travels alone or with one companion(spouse or any other dependent family member), he shall be entitled to travel by rail by Air Conditioned 1st Class or by air (executive class) and will be paid an amount equal to the actual rail fare by Air Conditioned 1st Class or air fare (executive class)[5] as the case may be, subject to submission of actual rail/air tickets;".

(b) for journeys performed by road between places not connected by rail at the rate of [6][rupees eighteen] per kilometer;

[7][(c) there shall be paid to each member a halting allowance at the rate of [two thousand per day for maximum for 15 days in a month][8] per day for each day of attendance at a meeting of the Assembly or committee or in respect of journeys undertaken under the orders of the Speaker for any other business any where connected with his duties as a member; and]

[9][(d) a member shall be entitled to an incidental allowance at the rate of nine rupees for the day of departure from and an incidental

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[2] Substituted vide Notification No.105-TA (Gen.) 2002/34, dated 07.07.2002 w.e.f. 12.04.2002.

[3] Deleted vide Notification No.83-TA (Gen.) 97/130, dated 21.07.1997.

[4] Substituted vide Notification No.105-TA-2002/47, dated 20.06.2003 w.e.f. 20.06.2003; Notification No.TA-83 (Gen.) 2008/64, dated 22.07.2008; Notification No.115-CA/TA/2010/64, dated 22.12.10 w.e.f. 07.09.2010 and Notification No.115-CA/TA-2012/41, dated 12.06.2012.

[5] Substituted vide Notification No.115 CA/TA/2012/41, dated 12.06.2012.

[6] Substituted vide Notification No.TA-53 (Gen.)-80/96, dated 31.12.1980; No.TA-53 (Gen.)-85/46, dated 29.07.1985 w.e.f. 29.07.1985; Notification No.TA-83 (Gen.)90/69, dated 07.08.1990 w.e.f. 07.08.1990; Notification No.83-TA (Gen.)-93/15, dated 12.03.1993; Notification No.83-TA-(Gen.)-97, dated 23.04.1997 w.e.f. 01.04.1997; Notification No.83-TA-(Gen.)-98/54, dated 11.08.1998 w.e.f. 11.08.1998; Notification No.105-TA(Gen.)2002/48, dated 23.06.2003 w.e.f. 23.06.2003; Notification No.83-TA (Gen.)-2006/24, dated 17.02.2006; Notification No.115-CA/2008/40, dated 10.04.2008 w.e.f. 10.04.2008.

[7] Inserted vide Notification No.83-TA(Gen.)-97/140, dated 14.08.1997 w.e.f. 01.08.1997; and Notification No.115-CA/TA/2010/64, dated 22.12.2010 w.e.f. 07.09.2010.

[8] Substituted vide Notification No.115-CA/TA 2016-17/115, dated 02.11.2016 w.e.f. 01.09.2016.

[9] Inserted vide Notification No.83-TA(Gen.) 97/140, dated 14.08.1997 w.e.f. 01.08.1977; and Notification No.115-CA/TA/2010/64, dated 22.12.2010 w.e.f. 07.09.2010.

allowances at the rate of [nine rupees][10] per day for the day of arrival at the usual places of residence of the member when he leaves his such place of residence to attend a meeting and returns thereto after the meeting].

Accommodation to Members for other States

[11][(e) every member is entitled to hire private accommodation while on tour to other State as a member of the Committee of Haryana Vidhan Sabha and claim reimbursement subject to the submission of bill up to Rs.5,000/- per day:

Provided that a member, who is entitled to stay in the Haryana Bhawan or any other Rest House/Guest House maintained by the Government or its department or Public Sector Undertaking/Agencies wholly or substantially owned or controlled by the Government of Haryana, while on tour in National Capital Territory Delhi, shall before availing the accommodation charges offered under this clause produce a Non Availability Certificate from the competent authority with reference to any/all such facilities including Haryana Bhawan :

Provided further that reimbursement of Hotel/Guest House charges shall only be admissible when the journey or tour involves overnight stay at destination(s).]

[12][(2) Notwithstanding any thing contained in clause (b) of sub-rule (1), a member who performs a journey by road by his own car between places connected by rail either wholly or in part and gives a certificate that he travelled by his own car may draw travelling allowance in accordance with clause 9b) of sub-rule (1):

Provided that where a member who performs a journey by road between places connected by rail either wholly or in part, by means of car not owned by him, he may draw travelling allowance in accordance with clause (b) of sub-rule (1) but the total amount of travelling allowance for the entire journey shall not exceed the amount which would have been admissible to him had he performed such journey by rail:

Provided further that in the case of a journey performed by road the Chief Public Office shall be deemed to be the point of commencement and termination of the journey.]

Shortest & cheapest route

Note 1—For the purpose of calculating travelling allowance, a journey between two stations shall be deemed to be performed by the shortest or the cheapest of two or more practicable routes, whichever is less.

Note 2—If the usual place of residence of a member is outside Haryana, the travelling allowances shall be calculated as from and to the headquarters of the constituency from which he is elected. For the purpose of this note, Delhi shall be deemed to be within Haryana.

Explanation—For the purpose of this note, the phrase "headquarters of the constituency" shall be interpreted as under:—

(a) in the case of a constituency comprising a part of a district, it shall mean the place by which the constituency is known; and

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[10] Substituted vide Notification No.115-CA/TA 2016-17/115, dated 02.11.2016 w.e.f. 01.09.2016.

[11] Inserted vide Notification No.115/CA/TA/2012/7, dated 27.02.2013 w.e.f. 27.02.2013.

[12] Substituted vide Notification No. TA 53 (Gen.) 85/46, dated 29.07.1985.

(b) in the case of a constituency consisting of parts of more than one district, it shall mean the headquarters of any one of such districts.

Note 3— When under the rules of the railways, return tickets are issued and the routes of the return journey and the period within it will be performed are converged by such rules, return tickets at reduced rates should always be purchased. The mileage allowance for the forward and the return journeys admissible under this rule wherever such return tickets are available and are purchased or could have been purchased will be the actual cost of return tickets plus the usual allowance admissible for incidental expenses each way. The Secretary shall be competent to decide whether a member should have known that he could return within the time allowed for return tickets and have taken a return ticket.

Intermediate journeys

10. When a meeting of the Assembly or a committee is adjourned for two or more days, a member who leaves the place of meeting and returns to attend another meeting of the Assembly or a committee, as the case may be, after the period of that break, may draw travelling allowance at the rate of—

(i) single first class fare, if the two places are connected by rail; or

[13]*[(ii)* (nine rupees)[14] per kilometer in other cases including those where the journey is performed by Road by his own car between places connected by rail].

Note.—travelling allowance for intermediate journey shall also be admissible on the completion of the business of one committee and the commencement of the business of another committee or the termination of the session of the Assembly and the commencement of the business of a committee, or *vice versa* at the same place.

Termination of Sessions Competition of business

11. For the purposes of these rules a session shall be deemed to have terminated or business completed on the day when the assembly or committee is adjourned for four days or more in which case the travelling allowance of members shall be regulated under rule 9.

Compensatory allowance

[15]["11A. There shall be paid to each member from the date on which he takes oath, a compensatory allowance at the rate of *[ten thousand rupees]*[16] per mensem:

Provided that if a member is not entitled to compensatory allowance under sub-section (2) of section 3 he shall be paid an allowance at rate of one hundred rupees for every meeting actually attended by him as such member unless he satisfies the Secretary of the Assembly that he was prevented by reason of ill-health or any other sufficient cause from attending the required number of meetings".]

Sumptuary and Constituency Allowance to the Leader of Opposition

11B. The Leader of the Opposition shall be paid a sumptuary allowance at the rate of [17][twenty five thousand rupees per mensem and constituency allowance at the rate of sixty thousand rupees per mensem.]

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[13] Substituted vide Notification No.TA-2 (Rail)85/35, dated 30/04.1987.

[14] Substitituted vide Notifiction No.83-TA(Gen.)90/69, dated 07.08.1990; substituted vide Notification No.83-TA (Gen.) 93/15, dated 12.03.1992; Notification No.TA-83 (Gen.)-2008/84, dated 22.07.2008; Nofication No.115-CA/TA/2015/64, dated 22.12.2010 w.e.f. 07.09.2010 and further substituted vide notification No.115-CA/TA 2016-17/115, dated 02.11.2016 w.e.f. 01.09.2016.

[15] Inserted vide Notification No.83-TA(Gen.)-97/140, dated 14.08.1997 w.e.f. 01.08.1997.

[16] Substituted vide Notification No.83-TA(Gen.) 98/54, dated 11.08.1998 w.e.f. 11.08.1998 and further substituted vide Nofification No.115-CA/TA 2016-17/115, dated 02.11.2016 w.e.f. 01.04.2016.

[17] Substituted vide Notification No.83-TA (Gen.)-98/54, dated 11.08.1998 w.e.f. 11.08.1998; substituted vide Notification No.115-CA/2008/54, dated 30.04.2008 w.e.f. 24.04.2008; Notification No.115/CA/TA/2010/64, dated 22.03.2010 w.e.f. 07.09.2010; Notification No.115 CA/TA/2013-14, dated 22.04.2013 w.e.f. 01.10.2013 and further substituted vide Notification No.115-CA/TA 2016-17/115, dated 02.11.2016 w.e.f. 01.04.2016.

Constituency and Sumptuary Allowance to Members

[18][11C There shall be paid to each member a constituency allowance and a sumptuary allowance at the rate of sixty thousand rupees and ten thousand rupees per mensem, respectively.]

Telephone Allowance to Members

[19][11D. A member provided with a telephone under Sub-section(2) of Section 6 of the Act shall be paid a telephone allowance at the rate of fifteen thousand rupees per mensem".]

Secretarial allowance

[20]["11E. A member shall be entitled to secretarial allowance at the rate of fifteen thousand rupees per mensem which the Haryana Vidhan Sabha Secretariat may pay to the person to be notified by the Member to the Secretariat as per Schedule VIII to work as his Secretary and the person so notified by the member shall render assistance to him at his pleasure.".]

Regarding Petty Grant

[21][11F * * * * * * * * * * * * * *]

Forms of claim and mode of payment

12.(1) Bills for salary, compensatory, constituency, telephone, office, sumptuary allowances and medical bills shall be prepared by the Haryana Vidhan Sabha Secretariat and signed by the Drawing and Disbursing Officer for encashment.

(2) Free Travel facility bill shall be prepared on Schedules I and Bills for travelling, halting, incidental and daily allowances shall be prepared on Schedule II and Free Travel facility bill shall be prepared on schedule I by the claimant and sent to the Haryana Vidhan Sabha Secretariat for scrutinizing and signed by the Drawing and Disbursing Officer for encashment.

(3) All type of payments shall be made through Treasury Officer, Haryana Treasury, Chandigarh and directly credited in to the claimant's account :

Provided that claims on account of travelling, halting and incidental and daily allowances of members for attending the meetings of committees appointed by the State Government shall be paid after pre-audit by the Accountant General, Haryana.".

Forms for reimbursement of Air/Air fare/hiring taxi charges/ use of State care etc.

[22][12A. xxx xxx xxx xxx xxx [xxx]

Time barred claims

13.(1) No claim on account of allowances of a member not preferred within one year of its becoming due, shall be paid without pre-audit of the Accountant General, Haryana.

(2) Claims on account of allowances of members which have been allowed to remain in abeyance for a period exceeding three years, shall not be pre-audited by the Accountant General, Haryana except under sanction of the Speaker.

Rent for accommodation provided to Members at Chandigarh

14. A member shall be charged for the accommodation in his capacity as such provided to him at Chandigarh at the rates specified in Schedule-IV annexed to the rules.

Recoveries of rent and other State dues

15. The rent and other State dues from a member in his capacity as such shall be paid by him either directly in cash or the same may be [23][deducted under the

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[18] Omitted vide Notification No.83-TA(Gen.) 98/59, dated 30.09.1998 w.e.f. 31.07.1998; substituted again vide notification No.105-TA(Gen.)-2002/34, dated 02.07.2002 w.e.f. 12.04.2002 and further substituted vide Notification No.115-CA/TA 2016-17/115, dated 02.11.2016 w.e.f. 01.04.2016.

[19] Inserted vide notification No.81-TA(Gen.)-54, dated 12.09.2005 w.e.f. 13.07.2005 and Notification No.115-CA/TA 2010/64, dated 22.12.2010 w.e.f. 07.09.2010.

[20] Inserted vide notification No.115-CA/TA/2010/64, dated 22.12.2010 and substituted vide notification No.115-CA/TA/2011/42, dated 23.06.2011 w.e.f. 01.04.2011

[21] Inserted vide notification No.115-CA/TA/2010/64, dated 22.12.2010 and thereafter omitted vide notification No.115/CA/TA/2013-14, dated 07.08.2013.

[22] Inserted vide notification No.83-TA (Gen.)-97/130, dated 21.07.1997 w.e.f. 01.04.1997 and omitted vide notification No.81-TA (Gen.)-2006/29, dated 17.03.2006 w.e.f. 17.02.2006

[23] Substuted vide notification No.53-TA(Gen.) 82/1, dated 11/14.01.1982.

order of the Secretary] from his [24][allowances and from his claims for reimbursement under clause (a) of sub-section (1) of section 7 of the Act.]

Repeal and savings

16. The Punjab Legislative Assembly (Allowance of Members) Rules 1957, in their application to the State of Haryana are hereby repealed.

[24] Substituted vide notification No.83-TA (Gen.) 97/130, dated 21.07.1997 w.e.f. 01.04.1997.

THE HARYANA LEGISLATIVE ASSEMBLY (ALLOWANCES OF MEMEBRS) RULES, 1976.

SCHEDULE-II

Form V.S.8 (Loose) (NON-PLAN)

For use by Members of the Haryana Legislative Assembly only

District of ……Head of Service chargeable…….....

Usual place of residence…… [25]2011-Parliament/State/Union Territory Legislatures-02-State Legislature

Try./Sub-Try…… (101)- Legislative Assembly

(103)- Legislative Secretariat

TRAVELLING/HALTING/INCIDENTAL ALLOWANCE BILL OF Sh./Smt……..…,M.L.A.

Member, Haryana Legislative Assembly, for the month of ……20 .

PARTICULARS OF JOURNEY							RAILWAY FARE/AIR FARE							
Departure			Arrival											
Station	Date	Hour	Station	Date	Hour	Kind of Journey-road or rail	Class	Number of fare	Amount	Distance travelled by road for which mileage allowance is claimed	Number of days for which halting allowance is claimed	Number of days for which incidental allowance is claimed	Purpose of the journey	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
													To attend meetings of Assembly/ Committee	

Railway fare (Column 10)	Rs.	P.
……K.M. by road at Rs…….. Per K.M. (Column 11)		
Halting allowance ……..days at Rs….. ……per day		
Incidental allowance for days at Rs. ….. per day		
Total		
Deduct rent due to Government for residential quarter		
Other deductions		
Total deductions		
Net Claim		

Received payment and certified that for the journey or period to which this claim relates, no similar allowances have been drawn from any other Government or quasi – Government source.

Further certified that I actually attended all the meetings for which halting allowance has been charged.

Signature Stamp of Member, Haryana Legislative Assembly

Payment of this bill may be made ……

……

Member, Haryana Legislative Assembly.

Countersigned

Rupees…… Passed for Rupees……

Dated:……

Please see instructions overleaf **DRAWING & DISBURSING OFFICER**

[25] Substituted in accordance with F.D. Haryana Letter No.27/1/86/1-B & C, dated 29.01.1987 w.e.f. 01.04.1987.

THE HARYANA LEGISLATIVE ASSEMBLY (ALLOWANCES OF MEMEBRS) RULES, 1976.

Please see Instructions below:-

Instructions for preparing Travelling Allowance Bill

1. Journeys of different kinds and journeys and halts should not be entered on the same line.
2. Dates of departure and arrival should be entered in columns 2 and 5 respectively and hours in columns 3 and 6.
3. Number of kilometers travelled should be entered in all cases of journeys by road in column 11.
4. Fraction of a kilometer in the total of a bail for any one journey should not be charged for.
5. Name of the district and the usual place of residence should be entered in the place provided for the purpose.

N.B.—ordinarily where a return journey is performed by member, audit will presume that it must have been performed on a return journey ticket in cases where under the rule of the Railways Company such ticket is allowed. In the case of journey in respect of which the Disbursing officer is satisfied that the member making the journey could not purchase a return ticket either because he could not expect to return within the time allowed on return tickets or because it was not possible for other reasons it will be necessary of the Disbursing officer to indicate for the facility of audit either on the back of travelling allowance bill at one place or preferably against the relevant journey in the bill that he is satisfied that in respect of the specific journey it was either not possible or not considered necessary in the interest of public service to purchase a return ticket.

Treasury Officer

Pay Rs. .....

Dated.....

ACCOUNTANT-GENEERAL'S OFFICE, HARYANA

OBJECTIONS

Audit Register Page .....

Chandigarh.....

Objection Slip No. ..... T.A.S.
Dated .....20 .

ADMITTED
DISALLOWED
HELD UNDER OBJECTIONS, AWAITING CLEARANCE, AMOUNT LESS DRAWN

AMOUNT	
Rs.	P.

Auditor Examiner

Superintendent

THE HARYANA LEGISLATIVE ASSEMBLY (ALLOWANCES OF MEMEBRS) RULES, 1976.

[26]["SCHEDULE-1

[(Referred to in Rule 12(2)]

Form No.V.S.6 (Loose) NON-PLAN STATE

For use by Members of the Haryana Legislative Assembly only

District of ……Head of Service Chargeable

Major Head : 2011: Parliament/State/Union Territory Legislatures

Minor Head : 02: State Legislature……101……..Legislative Assembly

103-Legislative Secretariat

Detailed Head……..Salaries(Voted)

Bill for payment on account of Free Travel Facility to Shri/Smt……..Member, Haryana Legislative Assembly for the month of ……..20 .

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1. Reimbursement on account of Free Travel Facility	
2. Deduction	
3. Net Claim	

Signature of Member Haryana Legislative Assembly

Signed

Passed for Rupees……..

Rs……

Dated……

Drawing and Disbursing Officer."

[26] Substituted vide Notification No.83-TA (Gen.)-99-1, dated 09.02.2000 w.e.f. 09.02.2000

THE HARYANA LEGISLATIVE ASSEMBLY (ALLOWANCES OF MEMEBRS) RULES, 1976.

[27]SCHEDULE - IV

[Referred to in Rule 14]

Sr. No.	Category of Persons	One Room (Rupees per day or part thereof)	Second Room (Rupees per day or part thereof)	Per month
1.	MLAs(for self)	50/-	200/-	-
2.	MPs, MLAs of other States & Freedom Fighters	50/-	500/-	-
3.	Ex-MLAs & MPs	200/-	500/-	-
4.	Ministers, MLAs having Kothies & Flats (for self)	200/-	500/-	-
5.	Gazetted Officers on duty from outside Chandigarh	300/-	500/-	-
6.	Others (referred by MLAs/MPs, Ex-MLAs/Ex-MPs and Ministers)	600/-	1000/-	-
7.	Legislators' Flats	-	-	Rs. 1000/- exclusive of water & electricity charges
8.	Servant quarters	-	-	Rs.200/- exclusive of water & electricity charges
9.	Motor Garage	-	-	-do-

*Day shall be deemed to have started from 12:00 Noon."

[27] Substituted vide Notification No.15-C/2000/49, dated 28.06.2001 w.e.f. 01.11.1997 and further substituted vide Notification No.115-CA/TA 2016-17/115, dated 02.11.2016 w.e.f. 01.04.2016.

[28][“SCHEDULE - VIII

(See Rule 11-E)

For use by members of the Haryana Legislative Assembly only

To

The Secretary,
Haryana Vidhan Sabha Secretariat,
Chandigarh.

Sir,

I have engaged the following person to extend Secretarial assistance to me. His/Her particulars are given below :—

1. Name of the Person : _____

2. Age : _____

3. Educational Qualification: _____

4. Permanent Address : _____

5. Whether already employed? if so, the details thereof : _____

6. The period for which the person is likely to be engaged : _____

7. Number of attested copies of latest passport size photographs enclosed : _____

Yours faithfully,

(_____)
M.L.A.
Constituency: _____
District _____]

[28] Substituted vide Notification No.83-TA (Gen.)-2005/54, dated 12.09.2005 w.e.f. 13.07.2005.

THE HARYANA LEGISLATIVE ASSEMBLY MEMBER (FREE TRANSIT) RULES, 1976

THE HARYANA LEGISLATIVE ASSEMBLY MEMBER (FREE TRANSIT) RULES, 1976

(Made by the Speaker, Haryana Legislative Assembly, under section 9 of the Haryana Legislative Assembly (Salary Allowances and Pension of Members) Act, 1975, vide Haryana Vidhan Sabha Secretariat Notification No. 35, dated 28-5-1976 and further amended from time to time vide Notifications as under:—

1. No. CA/TA(Genl.) 53/2-79166, dated 17.09.1979;
2. No. TA-2 (Rail) 85116, dated 25.03.1985;
3. No. TA-2 (Rail)85/2, dated 27.01.1987;
4. No. 38-TA (Rail) 9013, dated 01.02.1991;
5. No. 83-TA (Genl.) 93/28, dated 21.04.1993;
6. No. 83-TA (Genl.) 95146, dated 11.10.1995;
7. No. 83-TA (Genl.) 971131, dated 21.07.1997:
8. No. 83-TA (Genl.) 97/159, dated 27.10.1997;
9. No. 83-TA (Genl.) 97/160, dated 28.11.1997;
10. No. 83-TA (Genl.) 98/60, dated 30.09.1998;
11. No. 105-TA (Genl.) 2002/34-A, dated 21/30.07.2002;
12. No. 105-TA (Genl.) 2002/55, dated 04.09.2002;
13. No. 105-TA (Genl.)-2006/24, dated 17.02.2006;
14. No. 83-TA (Genl.)-2006/30, dated 17.03.2006;
15. No. 115-CA/2008/40, dated 10.04.2008;
16. No. 115-CA/2008/54, dated 30.04.2008;
17. No. 83-TA(Genl.)-2008/58, dated 20.05.2008;
18. No. 83-TA(Genl.)-2008/64, dated 22.07.2008;
19. No. Leg. 42/2010, dated 25.11.2010;
20. No. S.O.-113/H.A. 3/1975/58/2010 dated 18.11.2010;
21. No. 115-CA/TA/2010/64, dated 22.12.2010;
22. No. Leg. 8/2011, dated 13.04.2011;
23. No. Leg. 15/2011, dated 14.06.2011;
24. No. Leg. 18/2011, dated 08.09.2011;
25. No. 115-CA/TA/2012/41, dated 12.06.2012;
26. No. 115-CA/TA/2012/7, dated 27.02.2013;
27. No. 115-CA/TA/2012/7, dated 27.02.2013;
28. No. Leg. 23/2013, dated 01.10.2013;
29. No. 115-CA/TA/2013-14, dated 18.12.2013; and
30. No. 115-CA/TA/2013-14, dated 24.12.2013.
31. No.115-CA/TA 2016-17/115, dated 02.11.2016

THE HARYANA LEGISLATIVE ASSEMBLY MEMBER (FREE TRANSIT) RULES, 1976

PART-I

GENERAL

Short Title

1. These rules may be called the Haryana Legislative Assembly (Members Transit) Rules, 1976.

Definitions

2. (1) In these rules, unless the context otherwise requires,—

(a) "Act" means the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Act, 1975;

[1][(b) ** ** **]

(c) "Secretary" means the Secretary of the Haryana Legislative Assembly; [2][and]

[3](d) 'family' means the wife or the husband, as the case may be of a Member his legally adopted children, his legitimate children, his parents and his widowed daughters residing with him and wholly dependent upon him [4][and includes any other person accompanying him to look after and assist him")];

[5][(e) 'mode of transport' means any conveyance including private taxi].

(2) Words and expressions used herein but not defined in these rules, shall have the meanings assigned to them in the Act.

PART II

Mode of Journey and reimbursement

[6]["3. Every member (including members of his family) shall be entitled to travel in India or outside India by any mode of transport i.e. any conveyance including private taxi or hotel room(s) rent the expenses incurred on such journey shall be reimbursed to the member on furnishing a mere statement with regard to utilization of money subject to a maximum of three lac rupees per annum. The statement shall be furnished in the following manner:—

Certified that I _____, have spent an amount of Rs. _____ for availing of the Free Travel Facility by me and my attendant/my spouse/my legally adopted child/children/my legitimate child/children/my parents/my widowed daughter(s) residing with me and wholly dependent upon me who have actually undertaken journey by air/road/rail/taxi/own car, from _____ to _____ (name of place) from _____ to _____ (period).'."]

Journey by State Car

[7][4. ** ** ** **
**

Requisition for supply of coupon books

[8][5. ** ** ** **
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1 Omitted vide notification No.83-TA-(Gen.)-97/131, dated 27.07.1997 w.e.f. 01.04.1997.
2 Inserted vide notification No.83-TA-(Gen.)-97/131, dated 28.07.1997 w.e.f. 01.04.1997.
3 Inserted vide notification No.83-TA-(Gen.)-97/131, dated 21.07.1997 w.e.f. 01.04.1997.
4 Added vide notification No.83-TA-(Gen.)-97/160, dated 28.11.1997 w.e.f. 01.04.1997.
5 Inserted vide notification No.83-TA-(Gen.)-97/131, dated 21.07.1997 w.e.f. 01.04.1997.
6 Substituted vide notification No.83-TA(Gen.)-2006/30, dated 17.03.2006 w.e.f. 17.02.2006.
7 Omitted vide notification No.83-TA(Gen.)-2006/30, dated 17.03.2006 w.e.f. 17.02.2006.
8 Omitted vide notification No.83-TA(Gen.)-2006/30, dated 17.03.2006 w.e.f. 17.02.2006.

[9][6. **	**	**	**	**	Money value for which coupon books will be available
7. **	**	**	**	**	Price of coupon books
8. **	**	**	**	**	Certificate on coupon books
9. **	**	**	**	**	Things required to be done before issue of coupon books
10. **	**	**	**	**	Issue of coupon books and their availability
11. **	**	**	**	**	Coupons books and coupons not transferable
12. **	**	**	**	**	Method of purchasing tickets with coupons
13. **	**	**	**	**	Identity of Members
14. **	**	**	**	**	Availability of tickets issued on rail travel coupons
15. **	**	**	**	**	Pilgrim and terminal taxes
16. **	**	**	**	**	Luggage to be carried by railway
17. **	**	**	**	**	Un-exchaged coupons
[10][18. **	**	**	**	**	Use of coupons
19. **	**	**	**	**	Confiscation of coupons
20. **	**	**	**	**	Refunds
21. **	**	**	**	**	Rule 10 of 20 to be printed on coupon books

[9] Omitted vide notification No.83-TA(GEN.)-97/131, dated 21.07.1997 w.e.f. 01.04.1997.

[10] Omitted vide notification No.83-TA(GEN.)-97/131, dated 21.07.1997 w.e.f. 01.04.1997.

PART III

FREE TRANSIT BY ROAD

Supply of Identity Cards and journey books

22(1) Every member shall be provided by the Secretary with an identity card on which a photograph of the member shall be pasted, and journey books, duly signed by the Secretary, which shall entitle him to travel free of charge at any time within the State of Haryana or the Union Territories of Delhi or Chandigarh by any public service vehicle of any Haryana State Transport Undertaking or of the Pepsu Road Transport Corporation:

(2) Each journey book shall contain one hundred non-transferable forms with counter-foils and numbered with the book number and each form, contained therein, shall be numbered in serial order.

Number of journey books and their availability

23. (1) At no time shall more than two journey books be issued entitling a member to travel by any vehicle and no :fresh journey books shall be so issued to any member, unless the Secretary is satisfied that the journey books previously issued to such member have been used by him or returned by him to the Secretary.

(2) A member shall use the journey books in serial order and shall return the journey books containing foils to the Secretary who shall then issue new journey books to him.

(3) In the case of loss of any journey book or any form therein the member concerned shall immediately bring it to the notice of the Secretary who shall thereafter forthwith communicate such loss to the General Manager of every depot of the Haryana State Transport Undertaking and the Pepsu Road Transport Corporation.

Method of using forms and undertaking journey etc.

24 (1) Any member desiring to undertake a journey by ordinary or deluxe vehicle may reserve his seat in advance either on telephone or by sending a requisition in writing to the Bus Stand Incharge or the Adda Incharge at the authorised Bus Stop. No reservation charges shall be payable.

(2) Any member desiring to undertake a journey shall, at the commencement of the Journey, fill in the form appended to these rules and the counterfoil thereof and hand over the counterfoil to the conductor of the vehicle. He shall also show his identity card to the conductor of the vehicle. The conductor of vehicle shall then himself fill in the various columns of the counterfoil in the space left blank.

(3) A separate form shall be used for each journey and in the case of change of vehicle separate forms shall be used for the journey undertaken by different vehicles.

Luggage to be carried by vehicles

25. A member shall be entitled to carry such luggage free of charge as permissible under the rules and the member shall pay in cash for the excess luggage, if any, at the rates prescribed by the Haryana State Transport Undertaking or by the Pepsu Road Transport Corporation, as the case may be.

Deposit of counter foils and payment

26. (1) The conductor of the vehicle shall deposit the counterfoil duly completed by him with the cashier in the office concerned of the Haryana State Transport Undertaking or of the Pepsu Road Transport Corporation, as the case may be.

(2) The General Manager of each depot of the Haryana State Transport Undertaking shall keep a proper account of the journeys performed under these rules and make a *proforma entry* in the monthly and yearly accounts.

(3) The General Manager of the Pepsu Road Transport Corporation shall submit a bill for all the journeys undertaken in a month under these rules to the Secretary alongwith the counterfoils in respect of the members and receive the payment thereof from him.

[11][26-A. *** *** *** *** ***] Journey by own

[12][“26-B. *** *** *** *** ***] Journey by taxi

PART IV

[13][“27. *** *** *** *** ***] Journey by air

[14][28. *** *** *** *** ***] Reimbursement of fare

[15][29. *** *** *** *** ***] Submission of claims of air fare

30. The Haryana Legislative Assembly Members (Free Transit by Railway) Rules, 1968, the Haryana Legislative Assembly Members (Free Transit by Road Transport Service) Rules, 1970 and the Haryana Legislative Assembly Members (Free Transit by Air) Rules, 1972 are hereby repealed : Repeal

Provided that anything done or action taken under the rules so repealed, shall be deemed to have been done or taken under the corresponding provisions of these rules.

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[11] Omitted vide Notification No.83-TA-(Gen.)-2006/30, dated 17.03.2002.

[12] Omitted vide Notification No.83-TA-(Gen.)-2006/30, dated 17.03.2002.

[13] Omitted vide Notification No.83-TA-(Gen.)-2006/30, dated 17.03.2002.

[14] Omitted vide Notification No.83-TA-(Gen.)-97/131, dated 21.07.1997 w.e.f. 01.04.1997..

[15] Omitted vide Notification No.83-TA-(Gen.)-2006/30, dated 17.03.2002.

THE HARYANA LEGISLATIVE ASSEMBLY MEMBER (FREE TRANSIT) RULES, 1976

FORM

[See rule 23 (2)]

HARYANA ROADWAYS
PEPSU ROAD
TRANSPORT
CORPORATION
(Counterfoil)

Book No …….....……

Serial No. ……

(To be filled in and retained by the Member)

Date of journey …….....……....

I am travelling from .....

..... to .....

My identity card No. is

.....

Member,
Haryana Legislative Assembly.

(To be filled in by the Conductor)

Dated .....

Route No. .....

Bus No. .....

Bus fare .....

Passenger tax, if any.....

Total .....

Conductor's name and No. .....

(Signature of the Conductor)

HARYANA ROADWAYS
PEPSU ROAD
TRANSPORT
CORPORATION

Book No …….....…….

Serial No. …….

(To be delivered to the Conductor of the Bus)

Date of journey …….....…….....

I am travelling from .....

..... to .....

My identity card No. is

.....

Member,
Haryana Legislative Assembly.

(To be filled in by the Conductor and attached to the Way Bill)

Dated .....

Route No. .....

Bus No. .....

Bus fare .....

Passenger tax, if any.....

Total .....

Conductor's name and No.....

(Signature of the Conductor)

THE HARYANA LEGISLATORS' FLATS, SERVANT QUARTERS AND MOTOR GARAGES ALLOTMENT RULES, 1975

THE HARYANA LEGISLATORS' FLATS, SERVANT QUARTERS AND MOTOR GARAGES ALLOTMENT RULES, 1975

THE HARYANA LEGISLATORS' FLATS, SERVANT QUARTERS AND MOTOR GARAGES ALLOTMENT RULES, 1975

(Made by the Speaker, Haryana Legislative Assembly, under section 9 of the Haryana Legislative Assembly (Allowances and Pension of Members) Act, 1975, vide Haryana Vidhan Sabha Secretariat Notification No.13, dated the 26th March, 1975 and published in Haryana Government Gazette dated the 8th April, 1975), further amended *vide* HVSS Notification No.139, dated 30.11.1998 and further amended *vide* Notification No. Hostel 40/91/56, dated 11th December, 1991:—

Short Title and commencement

1. (1) These rules may be called the Haryana legislators' Flats, Servant Quarters and Motor Garages Allotment Rules, 1975.

(2) They shall come into force at once.

Definitions

2. In these rules, unless the context otherwise requires.—

(a) "economic rent" means the rent determined by the Chandigarh Administration or the State Government, as the case may be, on the basis of the cost of land and construction thereon;

(b) "family" means the wife or husband, as the case may be, and children step children, legally adopted children, parents, widowed daughters, brothers or sisters as ordinarily reside with and are wholly dependent on the Member;

(c) "Government", means the State Government of Haryana;

(d) "Secretary", means the Secretary of the Haryana Vidhan Sabha.

Use of Legislators' flats, servant quarters and motor garages

3. The Legislators' flats, servant quarters and motor garages are meant for the exclusive use of Members and their families and no other person shall be entitled to use these premises.

Allotment of Legislators' flats, servant quarters and motor garages

4. [1](1) The allotment of 75 percent of legislators' Flats, Servant Quarters and Motor Garages shall be made by the house Committee, by draw of lots and the remaining 25 per cent shall be made by the Speaker at his own discretion.

(2) After the General Election or from time to time, the Secretary, with the approval of the House Committee shall invite applications from the members of the Legislative Assembly, for allotment of Legislators' Flats, Servant Quarters and Motor Garages up to a specified date and shall place them before the House Committee. The House Committee will then allot 75% of the Flats, Servant Quarters and Motor Garages, lying vacant on that date, by draw of lots.

(3) The Secretary shall maintain a register showing the names of the applicants, dates of receipt of applications. dates of allotment and particulars of Legislators' flats, servants quarters and motor garages so allotted.

(4) Unless the Speaker otherwise directs, the Legislators' flats, servant quarters and motor garages shall be allotted to the members on monthly basis: provided that during session days if any flat is available it shall be allotted on daily basis.

(5) During the period the Assembly remains dissolved, the Speaker may allot a vacant Legislators' flat, servant quarter and motor garage or any of them to a member of the dissolved Assembly on payment of economic rent on the condition that his allotment shall be deemed to have been cancelled and he shall hand over the vacant possession of the premises in accordance with the procedure laid down in rule 8, fifteen

[1] Sub Rule (1) & (2) of the rule 4 substituted vide Haryana Vidhan Sabha Secretariat Notification No.139 dated 30.11.1978 and made applicable w.e.f. the date of notification.

days before the date of election of the Members of the new Assembly. For the period the concerned ex-Member remains in an unauthorized occupation of the said premises. He shall be charged [one hundred fifty][1] times the economic rent.

(6) The Secretary shall inform the Executive Engineer, Maintenance division, the Accounts Officer (Rents), the Sub-Divisional Engineer, Maintenance Sub-Division of the Chandigarh Administration and the Sub-Divisional Engineer, Provincial Sub-Division No.6, Sector 33, Chandigarh of the allotment of Legislators , flat, servant quarter and motor garage or any of them made in favour of a member. The Sub-Divisional Engineer, Maintenance Sub-Division, may maintain a register showing the dates of occupation and vacation of Legislators' flats, servant quarters and motor garages. On allotment of a Legislators flat, servant quarter and motor garage or any of them to a Member, the Sub- Divisional Engineer, maintenance Sub-Division, shall be requested to handover the Member the possession of the premises and obtain his signature on the register, if any, maintained for the purpose.

Note.- 1. A motor garage, if available, shall be allotted to a Member only if he has his own conveyance and has been allotted a flat.

Note.-2. A servant quarter if available, shall be allotted to a Member only if he has been allotted a flat.

Conditions of allotment of accommodation

5. Before the occupation of premises allotted to Member, he shall be required to give an undertaking that he agrees-

(i) to pay all charges in respect of the allotted premises falling due from time to time by deduction from his compensatory, travelling or daily allowance or in cash;

(ii) to vacate the allotted premises on the cancellation of their allotment for his failure to make the payment when due;

(iii) that he shall not sub-let the allotted premises or share them with any other person; and

(iv) to other terms as to maintenance of sanitation proper preservation of plants, as may be mutually agreed upon between the Speaker and the Member.

Cancellation of allotment and vacation of Legislators' flats, servant quarters and motor garages

6. The allotment to Legislator's flat, servant quarter and motor garage shall be deemed to have been cancelled if the Member—

(i) does not take over possession thereof within a period of fifteen days from the date of allotment unless the period is extended by the Speaker.

(ii) hands over the vacant possession thereof along with furniture, etc., if any, to Sub-Divisional Engineer, Maintenance Sub-Division, and

(iii) is appointed a Minister, Minister of State. Deputy Minister, Chief Parliamentary Secretary, Parliamentary Secretary, Speaker or Deputy Speaker and is allotted a house by the Government.

He shall vacate the Legislator's Flat, servant quarter and motor garage immediately on allotment of a house by the Government. In the event of his failure to do

[1] The word "eighty times" has been substituted in place of word "double" in the Rule 4, in sub rule (5), Rule 6 and Rule 7, in sub rule (1), (4) and (5) vide Haryana Vidhan Sabha Notification No.Hostel 1/40/91/56, dated 11th December, 1991, made applicable w.e.f. the date of notification and substituted vide Notifiction No.Hostel 40/991/2010/38, dated 11.08.2010 w.e.f. the date of notification.

so, rent equivalent to [1][one hundred fifty] times the economic rent shall be charged from him from the date of occupation by him a house allotted by the Government till the date of vacation of Legislators' flat, servant quarter and motor garage.

Vacation of Legislators' flats, servant quarters and motor garages

7. (1) If a member to whom Legislators' flat, servant quarter and motor garage Or any of them has been allotted does not for any reason, use the allotted premises for his own residence or that of his family but allows some other person to make use thereof his allotment shall be cancelled and he shall not be entitled to re-allotment for a period of one year from the date such cancellation. The Member shall be charged rent equivalent to [one hundred fifty][2] times the economic rent for the allotted premises from the date of cancellations of the allotment till the vacation thereof.

(2) If a Member to whom a Legislators' flat, servant quarter and motor garage or any of them has been allotted ceases to be a member, his allotment shall be deemed to have been cancelled after the expiry of a period of fifteen days from the date he ceases to be a Member.

(3) In the event of the non-vacation of the allotted premises after the expiry of a period of fifteen days specified in sub-rule (2), the Secretary with the approval of the Speaker, shall take steps to get the premises vacated.

(4) For the period the concerned Ex-Member remains in un-authorized occupation of the allotted premises he shall be charge economic rent for the first two weeks following the period of fifteen days referred to in sub-rule (2) and thereafter [one hundred fifty][3] times the economic rent till the date of actual vacation of the premises :

Provided that in event of the dissolution of the Assembly, a Member, who was allotted a Legislators' flat, servant quarter and motor garage or any of them in his capacity as such. may retain the same, with the prior permission of the Speaker and on payment of economic rent, after the expiry of a period of fifteen days specified in sub-rule (2).

(5) The allotment of premises referred to in sub-rule (1) shall be deemed to have been cancelled and the Member shall hand over the vacant possession thereof in accordance with the procedure laid down in rule 8, fifteen days before the date of election of the members for the new Assembly. For the period the concerned Ex-Member remains in an unauthorized occupation of these premises, he shall be charged [one hundred fifty][4] times the economic rent.

Procedure for handing over possession of accommodation allotted

8. (1) When the premises allotted to a Member are to be given up by him, their vacant possession shall be handed over to the Sub-Divisional Engineer, Maintenance. Sub-Division and the Sub-Divisional Engineer, Provincial Sub-Division No. 6, Sector 33, Chandigarh regarding Haryana Flats and maintenance booth Sector 4, Chandigarh and a receipt to that effect shall be obtained by the member. Till such vacant possession is given, the member shall be considered to be in possession of the

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[1] The word "eighty times" has been substituted in place of word "double" in the Rule 4, in sub rule (5), Rule 6 and Rule 7, in sub rule (1), (4) and (5) vide Haryana Vidhan Sabha Notification No.Hostel 1/40/91/56, dated 11th December, 1991, made applicable w.e.f. the date of notification and substituted vide Notifiction No.Hostel 40/991/2010/38, dated 11.08.2010 w.e.f. the date of notification.

[2] The word "eighty times" has been substituted in place of word "double" in the Rule 4, in sub rule (5), Rule 6 and Rule 7, in sub rule (1), (4) and (5) vide Haryana Vidhan Sabha Notification No.Hostel 1/40/91/56, dated 11th December, 1991, made applicable w.e.f. the date of notification and substituted vide Notifiction No.Hostel 40/991/2010/38, dated 11.08.2010 w.e.f. the date of notification.

[3] The word "eighty times" has been substituted in place of word "double" in the Rule 4, in sub rule (5), Rule 6 and Rule 7, in sub rule (1), (4) and (5) vide Haryana Vidhan Sabha Notification No.Hostel 1/40/91/56, dated 11th December, 1991, made applicable w.e.f. the date of notification and substituted vide Notifiction No.Hostel 40/991/2010/38, dated 11.08.2010 w.e.f. the date of notification.

[4] The word "eighty times" has been substituted in place of word "double" in the Rule 4, in sub rule (5), Rule 6 and Rule 7, in sub rule (1), (4) and (5) vide Haryana Vidhan Sabha Notification No.Hostel 1/40/91/56, dated 11th December, 1991, made applicable w.e.f. the date of notification and substituted vide Notifiction No.Hostel 40/991/2010/38, dated 11.08.2010 w.e.f. the date of notification.

premises. He shall be personally responsible for the any loss or damage to the Government property supplied to him in the fiat etc., if the loss or damage occurs during his de facto or de jury occupation of the premises.

(2) The Member shall intimate to the Snb-Divisional Engineer, Provincial Sub-Division No.6, Sector 33, Chandigarh and Inspector maintenance booth Sector 4, Chandigarh about his intention to vacate the flat, servant quarter or motor garage, as the case may be sufficiently in advance to enable the maintenance staff to take possession of the premises and to verify each and every article of furniture and electric fittings. Failure to make a report in time will render the Member liable to compensate for any loss or damage to the Government property.

Rent chargeable for Legislators 'flats, servant quarter and motor garage.

9. (1) A Member shall be charge rent for the Legislators' flat, servant quarter and motor garage allotted to him in his capacity as such at the rates specified in Schedule IV of the Haryana Legislative Assembly (Allowances of Members) Rules, 1976.

(2) A Member, who has been allotted a Legislators' Flat, Servant quarter and motor garage shall obtain electricity and water connection direct from the Departments concerned and shall· be responsible for the payment of electricity and water charges direct.

(3) A Member, who has been allotted a Legislators' flat shall not be entitled to accommodation in the Legislators' hostel on concessional rent. However. subject to availability of accommodation in the Legislators' hostel, he will be charged hundred rupees per room per day if he occupiers room(s) therein.

FORM

(See Rule 5)

Form of application for Member of Haryana Vidhan Sabha appliying for a Legislators' Flat/servant quarter/motor garage.

1. Name of the Member:.....

2. Whether the member has a family or single or widow/widower .....
.....

3. If has a family, details of the members of the family :—

Sr. No.	Name	Age	Relationship	Whether entirely dependent on the member	Whether proposed to be kept in Chandigarh
1.					
2.					
3.					
4.					
5.					
6.					
7.					
8.					
9.					
10.					

4. Accommodation required with order of preference and reasons therefore-

(i) Flat (a) Ground floor (Preference) Reasons

(b) First floor (Preference)

(ii) Servant quarter

(iii) Motor garage

5. (i) Members' accommodation, if any, occupied previously.

   (ii) Whether the accommodation occupied previously was surrendered or is being retained.

6. Period for which accommodation is required.

7. Whether the Member or any member of his family has a house in her/his name within a radius of 5 miles from the Vidhan Bhawan, and if so; the details thereof.

8. Certificates from the Member:—

   I certify that—

   1. I have read the rules of allotment of accommodation to Members of Vidhan Sabha and agree to abide by them.
   2. The residence applied for is required for my personal and my family's use.
   3. I will neither sub-let the premises to any person nor share the residence with any person other that the Member of the Haryana Vidhan Sabha.
   4. I agree to pay all Government dues in respect of the accommodation allotted to me by deduction from my C.A. bills or T.A/D.A. bills unless paid in cash and if I fail to make the payment when due, my tenancy will be liable to be cancelled forthwith with consequent eviction.
   5. I will abide by any rules or orders in regard to such other terms as to the maintenance of sanitation, proper preservation of plants etc. as may be issued by the Speaker from time to time.
   6. The servant quarter is required for the confide use of my domestic servant and will not be utilised for any other purpose.
   7. The motor garage is required for keeping the car owned by me (Registration No. .....) and will not he utilised for any other purpose. The garage will be surrendered when the car is disposed of.

Place .....

Date .....

Signature of the Member

To

The Secretary.
Haryana Vidhan Sabha,
Chandigarh.

THE HARYANA LEGISLATIVE ASSEMBLY MEMBERS (PENSION) RULES, 1978

THE HARYANA LEGISLATIVE ASSEMBLY MEMBERS (PENSION) RULES, 1978

THE HARYANA LEGISLATIVE ASSEMBLY MEMBERS (PENSION) RULES, 1978

(Made by the Speaker, Haryana Legislative Assembly) under section 9 of the Haryana Legislative Assembly (Allowances and Pension of Members) Act, 1975, vide Haryana Vidhan Sabha Secretariat Notification No. 145 dated the 15th December, 1978, published in Haryana Government Gazette dated the 19th December, 1978 and further amendment vide Notification No.HVSlPension/7/97/139, dated 14th August, 1997, further amended vide notification No.HVS/Pension/7/97/35, dated 01.06.2000 on 13.6.2000, published on 13.06.2000 and further amended vide Notification No. HVS/Pension/7/2006, dated 15.05.2006.

Short Title

1. (1) These rules may be called the Haryana Legislative Assembly Members 51 (pension) Rules, 1978,

(2) They shall be deemed to have come in to force on the 8th April, 1977.

Definitions

2. In these rules, unless the context otherwise requires,—

(a) "Act" means the Haryana Legislative Assembly (Allowances and Pension of Members) Act. 1975.

(b) "form" means a form appended to these rules.

(c) "pensioner" means a person who is eligible to receive pension under the Act.

(d) "Secretary" means the Secretary of the Haryana Legislative Assembly.

Application for pension

3. [1][(I) A person entitled to pension under the Act shall make an application in Part A of Form-I in duplicate to the Secretary. The application shall be accompanied by three joint passport size latest photographs of the applicant and his wife duly attested by a Gazetted Officer.].

(2) On receipt of the application for pension the Secretary shall verify the facts stated therein, with reference to the records available.

[2][3-A——————omitted——————]

Sanction of pension

4. The secretary shall, if the facts stated in the application for pension are found correct and the application is not otherwise defective record a certificate as given in Part B of Form-I and submit the application to the Speaker who shall pass order in Part C of form-I, sanctioning the pension to the applicant.

Authorisation for payment of pension

5.(1) A copy of the application, after the order of sanctioning the pension is passed thereon under rule 4, shall be sent to the Accountant-General, Haryana, alongwith the [3][two joint photographs] submitted by the applicant under sub-rule (1) of rule 3.

(2) The Accountant General, Haryana on satisfying himself that the papers submitted to him under sub-rule (I) are in order and the amount of pension bas been correctly sanctioned, issue a Pension Payment Order as is issued in the case of a Class-I Officer of the State of Haryana.

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1 Substituted vide Notification No.HVS/Pension 7/97/139, dated 14.08.1997.

2 Substituted vide Notification No.HVS/Pension 7/97/139, dated 14.08.1997 and omitted vidie Notification No.7/97/35, dated 01.06.2000 (Came into force w.e.f. 01.08.1997.

3 Substituted vide Notification No.HVS/Pension 7/97/139, dated 14.08.1997.

Drawal of pension

6. (1) The pension under the Act Shall be drawn by the pensioner from the treasury in tile manner in which a Class-I Officer of the State of Haryana draws his pension after retirement.

(2) The pensioner drawing pension shall also furnish a certificate to the 'Treasury Officer in form n whenever he claims payment of his pension and no payment shall be made if he fails to do so.

Due date of pension

7. The pension sanctioned under these rules shall become due for payment only on the expiry of the month to which it relates.

Family pension

[1]**["7-A.** (1) The surviving spouse or after his or her death, the children (upto the age of eighteen years) of a member who was entitled for drawing pension under the Act, shall submit an application alongwith three passport size photographs for claiming family pension, to the Secretary in Part A of form I-A in duplicate.

[2][(2) The spouse or the children, as the case may be, shall be entitled to draw family pension of rupees fifteen thousand or fifty percent of the last pension (pension + dearness pension, if any) drawn by the deceased member, whichever is higher, per mensem, by merging therein the pre-revised family pension, dearness family pension and dearness relief @ 245%, with dearness relief at prevailing rate prescribed for post 2016 pensioners of the State Government.

Provided that in case, the family pensioner is already drawing more pension than the consolidated pension after revision, the difference of amount shall be treated as fixed dearness relief and in that case, he/she shall be entitled to draw either fixed dearness relief or dearness relief as prevailing for post 2016 pensioners of the State Government, which is more]

(3) On receipt of an application for family pension under sub-rule (1), the Secretary shall verify the facts stated therein, with reference to the records available with him, with a view to determine as to whether the applicant is entitled to the family pension or not under the provisions of the Act and for this purpose be may hold such enquiry and may call for such further information from the applicant as he may deem fit.

(4) The Secretary shall, if the facts stated in the application for family pension submitted under sub-rule (I) are found correct and the application is not otherwise defective, submit the application to the Speaker who shall pass an order in Part-B of Form 1-A sanctioning the family pension to the applicant.

(5) After an order sanctioning the family pension is passed by the Speaker under sub-rule (4), a copy of the application alongwith the sanction order and two photographs of the applicant shall be sent to the Accountant General, Haryana, for issuing Family Pension Payment Order.

(6) The Accountant General, Haryana, on satisfying himself that the papers submitted to him under sub-rule (5) are in every respect in order and the amount of family pension has been correctly sanctioned, issue a Family Pension Payment Order.

(7) The spouse or the children of the deceased member drawing family pension under these rules shall also furnish a certificate to the concerned treasury officer in Part C of from 1-A whenever he or she claims payment of his or her family pension and no payment shall be made if the spouse or the children fails to do so.

(8) The family pension shall be drawn by the spouse or the children of the deceased member for the concerned treasury.

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[1] Inserted vide Notification No.HVS/Pesion/7/97/35, dated 01.06.2000 (Came into force w.e.f. 01.08.1997).

[2] Substituted vide Notification No.HVS/Pension/7/2006/61, dated 15.05.2006; further substituted vide Notification No.HVS/Pension/7/2006/63, dated 15.07.2008 w.e.f. 10.07.2008 and further substituted vide notification dated 17.02.2020 w.e.f. 01.01.2016.

(9) The family pension sanctioned under these rules shall become due for payment only on the expiry of the month to which it relates.

Explanation.— The family of the member of the Assembly shall be entitled to the family pension even if he/she did not make application for pension during his/her life time, if other conditions for granting the same are fulfilled.

Cancellation or modification of pension/family pension

8. (1) If after the communication of the order sanctioning the [1][Pension/family pension] any fact which has a bearing on the sanction or the amount of [2][pension/family pension] already sanctioned comes to the knowledge of the Speaker, he shall, after due verification, issue an order cancelling or modifying the order made under [3][rule 4 and sub rule 4 of rule 7 A] and communicate the same to the Accountant-General, Haryana:

Provided that no order cancelling or reducing the [4][pension/family pension] shall be issued except after giving the pensioner an opportunity of being heard.

(2) The Accountant-General, Haryana shall on receipt of an order under sub-rule (1) recall the pension/family pension Payment Order and cancel or modify the same in accordance with the said order.

(3) Consequent upon the cancellation or reduction of pension/family pension under sub-rule (1) the excess, if any, received by the pensioner shall, in the case of cancellation, be recoverable in lump sum and in the case of reduction, be liable to be adjusted against future payment of [5][pension/family pension.]

Interpretation

9. The decision of the Speaker regarding interpretation of these rules shall be final.

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[1] Inserted vide Notification No.HVS/Pesion/7/97/35, dated 01.06.2000 w.e.f. 01.08.1997
[2] Inserted vide Notification No.HVS/Pesion/7/97/35, dated 01.06.2000 w.e.f. 01.08.1997
[3] Inserted vide Notification No.HVS/Pesion/7/97/35, dated 01.06.2000 w.e.f. 01.08.1997
[4] Inserted vide Notification No.HVS/Pesion/7/97/35, dated 01.06.2000 w.e.f. 01.08.1997
[5] Inserted vide Notification No.HVS/Pesion/7/97/35, dated 01.06.2000 w.e.f. 01.08.1997

FORM I

PART A

Form of application for grant of pension to the former members of Haryana Legislative Assembly/Punjab Legislative Assembly/Punjab Legislative Council/Pepsu Legislative Assembly, representing any of the territories of the State of Haryana under the Haryana Legislative Assembly, (Allowances and Pension of Members) Act, 1975.

1. Name of Applicant (in block letters) .....

2. Father's Name (and also husband' name in the case of a married women applicant) .....

3. Permanent residential address showing village or town and district .....

4. Particulars of period for which the applicant remained member of Haryana Legislative Assembly/Punjab Legislative Assembly/Punjab Legislative Council. Pepsu Legislative Assembly:-

Name of House of Legislature	Constituency represented	Period of Membership
		From _____to _____; years _____months_____days
		From _____to _____; years _____months_____days
		From _____to _____; years _____months_____days
		From _____to _____; years _____months_____days
		From _____to _____; years _____months_____days

5. Identification marks .....

6. Whether three copies of the Photographs duly attested are enclosed .....

7. Whether specimen signatures duly attested, are enclosed .....

8. Whether the applicant if also entitled to any pension from the Central Government or any State Government or any Corporation owned or controlled by the Central Government or any State Government of any local authority, under any law or otherwise? If so, the details hereof .....

9. I hereby certify that since..... (Date from which entitled to pension under the Act)..... .

(i) I have not been elected to the office of the President/Vice-President or appointed to the office of the Governor or any State or the Administrator of any Union Territory;

(ii) I am not a member of the Council of States or the House of the People or any Legislative Assembly of a State or Union Territory or any Legislative Council of a State or metropolitan Council of Delhi constituted under section 3 of the Delhi Administration Act, 1966;

(iii) I am not employed on a salary under the Central Government or any State Government, or any Corporation owned or controlled by the Central Government or any State Government or any local authority, nor I have become otherwise entitled to any remuneration from such Government, Corporation or local authority.

(*Note:*—Score out the certificate which is not applicable.)

(iv) I am not drawing any pension under the Haryana Legislative Assembly Speaker's Pension and Medical Facilities Act, 1976.

or

I am drawing a pension of ..... rupees per mensem under the Haryana Legislative Assembly Speaker's Pension and Medical Facilities Act,1976, which is lesser than that admissible under the Haryana Legislative Assembly (Allowances and Pension of Members) Act, 1975.

10. I hereby further certify that from.....(date) I am holding the office of...../am a member of.....am employed as .....under ..... and the salary/remuneration payable to me for holding such office/being such member/being such employee is Rs. ..... per mensem.

A certificate to this effect from the competent authority is attached.

(*Note:*—Score out the certificate, if not applicable).

11. I certify that I have never incurred a disqualification under the Representation of the peoples Act, 1951. [1][xxx xxx xxx].

12. I hereby declare that the particulars stated above are true and correct to the best of my knowledge.

Place:

Date: (Signature of Applicant)

[1] Omitted by Haryana Act No.10 of 2007 from retrospective dated 1st day of Marcyh, 1991.

PART B

(See rule 4)

Certified that Shri/Shrimati ..... remained a member of the Haryana Legislative Assembly from ..... to.....,from.....to .....and from .....to .....of the Punjab Legislative Assembly from ..... to ..... from ..... to ..... and from ..... to ..... of the Punjab Legislative council from..... to ..... from ..... to .....and from ..... to ....., and of the Pepsu Legislative Assembly from .....to ....., from ..... to ....., and from ..... to ..... .

Place :

Date :

Secretary,
Haryana Legislative Assembly.

PART C

(See rule 4)

Order

Sanction is hereby accorded to the payment of Pension of Rs. .... (Rupees ..... only) per mensem under the Haryana Legislative Assembly (Allowance and Pension of Member) Act, 1975 to Shri/Shrimati ..... son/daughter/wife of ..... residing at ..... with effect from ..... till death and subject to the rules as may be amended from time to time.

Sanction is also accorded to the grant of Dearness allowance of pension as is admissible to other pensioners of the State Government from time to time.

2. This order is liable to cancellation or modification under rule 8 of the Rules.

SPEAKER,
Haryana Legislative Assembly.

[1][“**FORM I-A**

PART A

[See sub-rule (1), (4) and (7) of rule 7-A]

FORM OF APPLICATION FOR GRANT OF FAMILY PENSION

Application from the spouse/children of the deceased member who has served as member :—

1.	Name, Father/Mother, Husband’s Wife’s name (in case of spouse)	.... ….....
	Address of the applicant	….. ....
2.	Circumstances in which the death occurred and date of death of member	……..... ……. ....
3.	Treasury from which family pension is to be drawn	……..... …….....
4.	Descriptive roll of Widow/Widower/ Children of Shri/Shrimati	……..... ….....
	(i) Date of birth	.....
	(ii) Height	….....
	(iii) Identification marks if any,	.....
	(iv) Left/right hand thumb and fingers impressions	.....
5.	Any other relevant information	….....

Signature or left/right hand thumb impression.

Witness :

1. .....

2. .....

[1] Inserted vide Notification No.HVS/Pension/7/97/35, dated 01.06.2000 w.e.f. 01.08.1997.

[1][Note:- The descriptive roll (column-4) and signatures or left/right hand thumb and fingers impression accompanying application for family pension should be in duplicate (in two separate sheets) and attested by two Gazetted Officers or persons or respectability of the Village/Town/City in which the applicant reside.

Specimen signatures of Shri/Shrimati/ .....
Widow/Widower/Children of late .....
Shri/Shrimati who has served as member .....

…….....

…….....

…….....

ATTESTED

Descriptive roll of Shri/Shrimati Widow/ .....
Widower/Children of late Shri/Shrimati .....
who has served a member .....

Height .....

Identification Marks .....

.....

ATTESTED]

[1] Inserted vide Notification No.HVS/Pension/7/97/35, dated 01.06.2000 w.e.f. 01.08.1997.

[1][PART B

[See sub-rule (4 of rule 7A]

Order

Sanction is hereby accorded to the payment of family pension of Rs. ....(Rupees .....) with effect from ..... under the Haryana Legislative Assembly (Allowance and Pension of Member) Act, 1975 to Shri/Shrimati..... husband/wife/son/ daughter of ..... residing at ..... subject to the provisions of the Haryana Legislative Assembly Members (Pension) Rules, 1978, as amended from time to time.

Sanction is also accorded to the payment of dearness allowance on family pension, as is admissible to other pensioners of the State Government from time to time.

2. This order is liable to cancellation or modification under rule 8 of the rules.

SPEAKER,
Haryana Legislative Assembly.

Place :
Dated :

No....., dated, Chandigarh, the

A copy of the above is forwarded to the Accountant General (Accountants and Entitlement), Haryana, Chandigarh, for necessary action.]

[1] Inserted vide Notification No.HVS/Pension/7/97/35, dated 01.06.2000 w.e.f. 01.08.1997.

[1][PART C

[See sub-rule (7) of rule 7-A]

Certificate

I hereby certify that there is no change in the facts stated or certified by me in the application on the basis of which I have been sanctioned the family pension under the Haryana Legislative Assembly (Allowances and Pension of Members) Act, 1975.

Signature of Pensioner,
(with date)

Note.- In case there is change in the facts stated or certified by the pensioner in his/her application for family pension, he/she shall forthwith report the matter to the Secretary, Haryana legislative Assembly.]

[1] Substituted vide Notification No.HVS/Pension/7/97/35, dated 01.06.2000 w.e.f. 01.08.1997.

FORM II

[See sub-rule (2) of rule 6]

Certificate

I hereby certify that there is no change in the facts stated or certified by me in the application on the basis of which I have been sanctioned the family pension under the Haryana Legislative Assembly (Allowances and Pension of Members) Act, 1975.

Signature of Pensioner,
(with date)

Note.- In case there is change in the facts stated or certified by the pensioner in his/her application for family pension, he/she shall forthwith report the matter to the Secretary, Haryana legislative Assembly.]